

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 126 of 2024/EZ

In the Matter of:

News item titled "Illegal sand excavation threatens River Bhogdoi in Jorhat" appearing in The Assam Tribune dated 29.03.2024

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Filed by:

Malabika RoyDey
Malabika RoyDey, Advocate

Standing Counsel, State of Assam

E-mail: mrdey@rediffmail.com

(M): 9051634204



सत्यमेव जयते

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Government of Assam

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No. 19302 Date 09.10.2024

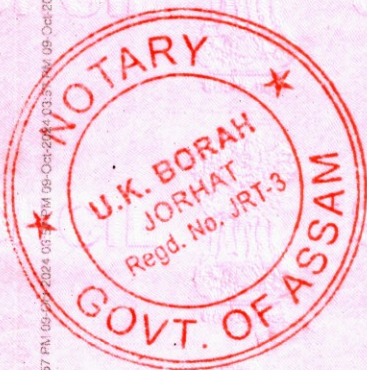
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BEFORE THE NOTARY PUBLIC AT JORHAT

Date: 09/10/2024

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UTTAM KR. BORAH
Notary, Regd. No. JRT-3

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 126 of 2024/EZ

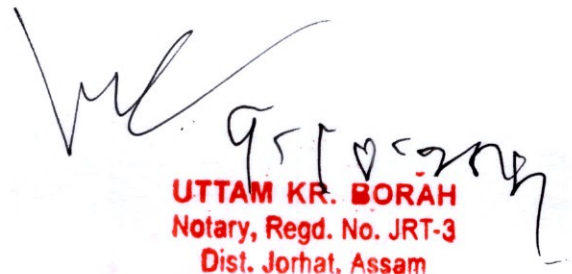
In the Matter of:

News item titled "Illegal sand excavation threatens River Bhogdoi in Jorhat" appearing in The Assam Tribune dated 29.03.2024.

Affidavit in Reply on behalf of the Respondent No.3, The District Commissioner, Jorhat

I **Shri Nandha Kumar**, IFS, son of Natarajan K.M, aged about 34 years, by faith - Hindu, by occupation- service, residing at:-DFO Residence, K.B. Road, Jorhat do hereby solemnly affirm and state as follows: -

1. That I am the Divisional Forest Officer, Jorhat Division, in the State of Assam and as such I am fully conversant with the facts and circumstances of the case.
2. That I have received the notice and copy of the above-mentioned Original application, as well as the order dated 16.05.2024, of the National Green Tribunal, Eastern Zone Bench, have gone through the same and understood the contents made therein.


UTTAM KR. BORAH
Notary, Regd. No. JRT-3
Dist. Jorhat, Assam



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3. That I will traverse only through those portion which are relevant for the present purpose, as well as for which the clarifications are sought for. The portions of Original application, not replied to shall not be treated as to be my admission.

4. That the news item titled "*Illegal sand excavation threatens River Bhogdoi in Jorhat*" appearing in *The Assam Tribune* dated 29.03.2024, alleges that unchecked and illegal sand excavation had resulted in severe environment degradation and has altered the course of Bhogdoi river.

5. That the article also alleged that the complicity of various individuals and entities, accusing them of profiting of illegal sand mining activities while disregarding the detrimental impact on the environment.

6. At the outset I would like to state about the course of Boghdoi river which will give a picture about the topography and environment. The Bhogdoi river is one of the south bank tributaries of mighty Brahmaputra and originates from the Mokokchung in North Hills of Nagaland. The river is known as *Tsujenyang Nala* and it originates and runs in North-east and South-west direction for a length of about 25 kms, then it runs from South-West to North-East direction and here it is known as *Dessoi river*, after covering a 25 kms at a stretch, it again turns from North-east to North direction and flows for about 16 kms. Then it again flows for about 32 kms from North and North east direction upto Jorhat town. From here the river changes its direction towards north-west and flows for about 60kms before joining the Dhanshiri river, the nearest confluence of river Brahmaputra, and then flows through Gelabeel river which runs Bhogdoi river parallel to Brahmaputra river. The total length of the river is 158 kms, out of which 98 kms is in the plains and 60kms in the hills.

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7. That, be it mentioned here, sub-section (1) of section 15 and section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, empowers the State Government to make rules for regulating the grant of various forms of minor concessions and for prevention of illegal mining. Accordingly, the State has enacted the Assam Minor Mineral Concession Rules, 2013 wherein the minor minerals are classified into 2(two) categories – Schedule 'X' and Schedule 'Y'. The minor mineral 'sand' is under Schedule 'Y' of Assam Minor Mineral Concession Rules, 2013.

In this connection, it is pertinent to mention that, the Department of Environment & Forest is the nodal department in the State of Assam for dealing with the allotment of mining lease/concession/permit of minor minerals listed in schedule 'Y' and is entrusted with the enforcement and regulation of mining operations in the state for the minor minerals listed in schedule 'Y'.

8. Accordingly, 3 (three) Mining Concession Areas (hereinafter called as MCA) and 15(fifteen) Mining Permit Area (hereinafter called asMPA) are allotted along the various mineable stretches of Bhogdoi River after getting the necessary approval of the Mining Plan from the Director of Geology and Mining, Assam.

Copies of all the approved Mining Plan along with the copy of Google Earth Map showing all the MCAs & MPAs are annexed herewith and marked as Annexure A – collectively.

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Dist. Jorhat, Assam



The detailed list of the three MCAs and 15 MPAs are stated herein below:

| SI No. | Name of MCA | Area (Ha.) | GPS Co-ordinate | Remarks |
|--------|-----------------------------|------------|--|---------|
| 1 | Bhogdoi Garmur MCA No.2 | 4.83 | 26°45'21.32"N, 94°13'56.97"E 26°45'15.26"N, 94°14'30.30"E 26°45'22.60"N, 94°13'58.04"E 26°45'13.68"N, 94°14'31.13"E | |
| 2 | Bhogdoi Garmur MCA No.1 | 4.83 | 26°45'8.95"N, 94°14'30.30"E 26°45'1.98"N, 94°15'13.74"E 26°45'11.35"N, 94°14'55.96"E 26°45'4.22"N, 94°15'15.21"E | |
| 3 | Bhogdoi Malow Ali Bypass | 4.91 | 26°46'43.08"N, 94°11'6.96"E 26°46'31.41"N, 94°10'56.89"E 26°46'32.73"N, 94°10'56.87"E 26°46'44.39"N, 94°11'6.74"E | |

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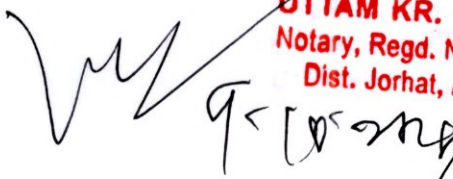
| 1 No. | Name of MPA | Area (Ha.) | GPS Co-ordinate | Remarks |
|-------|---|------------|--|---------|
| 1 | Bhogdoi River Sand Mining Permit Area | 4.76 | 26°47'7.46"N, 94°8'16.06"E 26°47'7.51"N, 94°8'17.05"E 26°46'52.75"N, 94°8'39.98"E 26°46'51.48"N, 94°8'41.19"E | |
| 2 | BhogdoiKothalguri Mining Permit Area No.1 | 0.60 | 26°39'30.21"N, 94°19'26.17"E 26°39'30.91"N, 94°19'25.70"E 26°39'33.01"N, 94°19'32.57"E 26°39'32.77"N, 94°19'30.34"E | |
| 3 | Bhogdoi River Dhodarali MPA | 3.50 | 26°39'02.35"N, 94°19'58.98"E 26°39'03.52"N, 94°19'58.38"E 26°38'52.18"N, 94°20'14.97"E 26°38'53.10"N, 94°20'13.43"E | |
| 4 | Bhogdoi River Da Gayan Gaon MPA | 1.80 | 26°47'03.24"N, 94°09'10.81"E 26°47'01.75"N, 94°09'10.82"E 26°46'58.63"N, 94°8'56.78"E 26°46'59.76"N, 94°08'56.87"E | |
| 5 | BhogdoiMalowkhat MPA | 3.10 | 26°47'35.03"N, 94°7'39.92"E 26°47'35.63"N, 94°7'41.10"E 26°47'14.07"N, 94°8'1.53"E 26°47'13.01"N, 94°8'1.33"E | |

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 Notary, Regd. No. JRT-3
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|----|--|------|------------------------------|------------------------------|--|
| 6 | Bhogdoi River Murmuria MPA | 3.48 | Spot-1 | 26°44'06.31"N, 94°16'25.42"E | |
| | | | 26°44'08.54"N, 94°16'24.89"E | | |
| | | | | 26°44'03.11"N, 94°16'37.68"E | |
| | | | | 26°44'05.26"N, 94°16'38.51"E | |
| | | | Spot-2 | | |
| | | | | 26°43'53.69"N, 94°16'41.76"E | |
| | | | | 26°43'53.43"N, 94°16'44.30"E | |
| | | | | 26°43'50.79"N, 94°16'39.88"E | |
| | | | | 26°43'50.37"N, 94°16'42.41"E | |
| 7 | Bhogdoi River Murmuria 14 No. Line | 2.45 | | 26°42'49.74"N, 94°16'55.48"E | |
| | | | | 26°42'51.60"N, 94°16'56.86"E | |
| | | | | 26°42'45.75"N, 94°17'08.26"E | |
| | | | | 26°42'47.66"N, 94°17'09.52"E | |
| 8 | BhogdoiGarmur Dulia Gaon MPA | 2.73 | | 26°44'59.69"N, 94°15'31.11"E | |
| | | | | 26°44'57.00"N, 94°15'30.69"E | |
| | | | | 26°44'59.29"N, 94°15'44.66"E | |
| | | | | 26°44'57.35"N, 94°15'44.61"E | |
| 9 | Bhogdoi River Dulia Gaon MPA | 0.65 | | 26°44'34.77"N, 94°16'14.90"E | |
| | | | | 26°44'34.17"N, 94°16'15.41"E | |
| | | | | 26°44'24.96"N, 94°16'23.11"E | |
| | | | | 26°44'25.16"N, 94°16'22.85"E | |
| 10 | Bhogdoi Malow Ali By-Pass (Silt) MPA | 2.21 | | 26°47'09.92"N, 94°12'04.26"E | |
| | | | | 26°47'07.69"N, 94°12'03.06"E | |
| | | | | 26°46'57.11"N, 94°12'20.89"E | |
| | | | | 26°46'59.67"N, 94°12'24.45"E | |


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| | | | |
|----|---|------|--|
| 11 | BhogdoiSolmora MPA (Silt) MPA | 3.12 | 26°47'6.40"N, 94°05'59.68"E 26°47'5.77"N, 94°06'0.73"E 26°47'4.05"N, 94°06'41.95"E 26°47'3.41"N, 94°06'43.01"E |
| 12 | Bhogdoi Bhaskar Nagar MPA | 0.55 | 26°44'53.42"N, 94°15'57.45"E 26°44'53.86"N, 94°15'58.19"E 26°44'47.39"N, 94°16'01.49"E 26°44'47.77"N, 94°16'02.34"E |
| 13 | BhogdoiDagayan Gaon 2 No. MPA | 2.44 | 26°46'48.40"N, 94°9'44.78"E 26°46'47.21"N, 94°9'45.09"E 26°46'48.18"N, 94°10'10.53"E 26°46'46.85"N, 94°10'9.98"E |
| 14 | Bhogdoi River Kothalguri MPA No.2 | 1.20 | 26°39'21.73"N, 94°19'32.91"E 26°39'22.98"N, 94°19'32.65"E 26°39'27.77"N, 94°19'23.84"E 26°39'27.85"N, 94°19'22.54"E |
| 15 | Bhogdoi River Dessoi Bagan MPA | 0.65 | 26°38'05.32"N, 94°22'6.14"E 26°38'04.78"N, 94°22'5.71"E 26°38'00.83"N, 94°22'17.21"E 26°38'01.50"N, 94°22'17.22"E |

9. It is humbly submitted that, the Ministry of Environment, Forest & Climate Change has issued Environmental Impact Assessment (herein after referred as EIA) notification dated 14-09-2006, which specifically states that certain projects/activities require to obtain prior environmental clearance. The details of the projects or activities which

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UTTAM KR. BORAH
 Notary; Regd. No. JRT-3
 Dist. Jorhat, Assam



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require prior environmental clearance are stated in the schedule of the notification.

In the said EIA notification, all projects and activities are broadly classified in two categories- category 'A' & category 'B', based on the potential impact on spatial extent and human health and natural and man-made resources. The projects/activities included as category 'A' in the schedule requires prior environmental clearance from the Central Govt. in the Ministry of Environment, Forest & Climate Change; on the other hand, all projects/activities included as category 'B' in the schedule requires prior environmental clearance from the State Environment Impact Assessment Authority (SEIAA).

10. It is needless to mention in exercise of the powers conferred upon by the Central Govt. under sub-section (3) of Section 3 of the Environment Protection Act, 1986 and in accordance with the procedure specified in the EIA notification 2006, SEIAAs have been constituted in different states/Union Territories to discharge the functions of the regulatory authorities for the respective states/Union Territories.

11. It is further submitted that, the Ministry vide notification S.O. 1886 (E) dated 20-04-2022, has delegated the power to the SEIAA to grant Environmental Clearance (EC) to all minor minerals including sand mining, irrespective of mine lease area and less than or equal to 250-hectare mining lease area in respect of major mineral mining lease other than coal. It is humbly submitted that SEIAA, Assam has granted Environmental Clearance (EC) to all the above mentioned 3 Mining Concession Areas and 15 Mining Permit Area of Bhogdoi River.

Copy of thethe notification being S.O. 1886 (E) dated 20-04-2022 and copies of Environmental Clearances of all MCA & MPA areannexed herewith and marked as Annexure-B (collectively)

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UTTAM KR. BORAH
 Notary, Regd. No. JRT-3
 Dist. Jorhat, Assam



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12. The answering deponent humbly submits that presently, all the mining operations are being stalled, in compliance with the Hon'ble Court's direction, dated 23rd July, 2024, in the case of *Pradeep Sekhawat – vs- Union of India and Ors.*. In this connection it is pertinent to mention that the Government of Assam has directed all the District Commissioners and Divisional Forest Officers to ensure the completion of DSRs at the earliest.

Be it mentioned that the draft DSRs are already being prepared and uploaded in the portals of the official website of each districts and will soon be finalized.

13. That, the analysis of the course of the Bhogdoi river in 1984 and 2024 shows that the course of the majority stretch of the river remains the same. Hence, it is humbly submitted that the few alterations in the course of the Bhogdoi River are due to the meandering nature of the river and cannot be solely attributed to illegal sand excavation as alleged in the news item title "*illegal sand excavation threatens river Bhogdoi in Jorhat*" appearing in The Assam Tribune dated 29-03-2024. This fact is relevant from the comparison of the Google Map of the years 1984 and 2024.

The copy of Google Earth map showing the course of Bhogdoi River in 1984 & 2024 are marked and annexed herein and marked as Annexure - C.

14. The answering deponent also begs to state that, all efforts and measures have been taken to control/prevent and thereby stop the illegal mining of minor minerals. It is also submitted that, the Forest Department, along with the help of Police and District Administration of Jorhat District are keeping strong vigil on such illegal excavation and transportation of sand from Bhogdoi River.

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UTTAM KR. BORAH
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Dist. Jorhat, Assam



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15. The answering deponent further submits that, huge penalties are imposed against the offenders involved in illegal extraction/transportation of minor minerals in order to deter the illegalities of minor minerals. In this regard, the details of offence registered for illegal extraction & transportation of sand during the last 4(four) Financial Years in Jorhat District is given below:

| Financial Year | Total Offence | Total Quantity of Minor Mineral Seized (in cum) | Total Revenue (Fine + Other Govt. Dues) Realized (in Rs.) |
|-----------------------|----------------------|--|--|
| A | B | C | D |
| 2020-21 | 73 | 832.5 | 14,77,971.00 |
| 2021-22 | 54 | 343.69 | 11,47,467.00 |
| 2022-23 | 103 | 572.9 | 42,91,030.00 |
| 2023-24 | 106 | 500 | 55,06,566.00 |

16. That, as per data provided in the above-mentioned table in Para 14, it is humbly submitted that concerted efforts by various departments have led to increased detection of offences of illegal extraction & transportation of sand over the years and hefty fines are levied on such illegalities, and thereby controlled the illegal mining to a great extent.

17. That, in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s)/direction(s) as the Hon'ble Tribunal may deem it fit and proper in the interest of justice.

18. That the statements made out in the foregoing paragraphs are true to the best of my knowledge and belief and also based on records and the same are also my respectful submissions before this Hon'ble Court and that I have not suppressed any material facts.

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UTTAM KR. BORAH
Notary, Regd. No. JRT-3
Dist. Jorhat, Assam



19. That this affidavit has been sworn in so as to produce as a piece of evidence to prove the above mentioned facts before the Hon'ble Court.

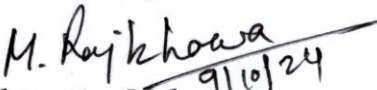
OATH

I swear that this declaration is true that it is conceal nothing and that no part of it is false, so help me God.



DIVISIONAL FOREST OFFICER
JORHAT DIVISION, JORHAT
 Deponent

Solemnly affirmed before me, by this day I certify that, I read over and explained the contents to the declaration and the declarant seemed to perfectly understand them.

Identified by:


Advocate Jorhat
 Montu Rajkhowa (Advocate)
 Jorhat Bar Association, Jorhat
 Enrolment No. 1074 of 2020

Notary Public Jorhat


UTTAM KR. BORAH
 Notary, Regd. No. JRT-3
 Dist. Jorhat, Assam

Amrnam - A

Map showing all the MCAs & MPAs along with the Bhogdoi River under Jorhat Forest Division

Bhogdoi Malowkhat MPA
 Bhogdoi Solmora MPA (Silt)
 Bhogdoi Malow Ali Bypass (Silt)
 Bhogdoi River Da Gayn Gaon no 1 MPA
 Bhogdoi Malow Ali bypass MCA
 Bhogdoi River Sand MPA

- Legend**
- Bhogdoi Bhaskar Nagar MPA
 - Bhogdoi Da Gayan Gaon 2 No. MPA
 - Bhogdoi Garmur Dulia Gaon MPA
 - Bhogdoi Garmur MCA No 1
 - Bhogdoi Garmur MCA No 2
 - Bhogdoi Malow Ali Bypass (Silt)
 - Bhogdoi Malow Ali bypass MCA
 - Bhogdoi Malowkhat MPA
 - Bhogdoi River Da Gayn Gaon no 1 MPA
 - Bhogdoi River Dulia Gaon MPA
 - Bhogdoi River Murmurua 14 Line
 - Bhogdoi River Murmurua MPA Spot-1
 - Bhogdoi River Murmurua Sport-2
 - Bhogdoi River Sand MPA
 - Bhogdoi Solmora MPA (Silt)
 - Course of Bhogdoi River in 2024
 - Dessoi Bagan MPA
 - Dhodar Ali MPA
 - Kothalguri MPA No 1
 - Kothalguri MPA No 2

Google Earth

Image © 2024, Airbus

10 km



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 JORHAT DIVISION, JORHAT

Annexure A

Map showing Mining Permit Areas located at Solmora, Malowkhat, Bhogdoi River & Da Gayan Gaon



Legend

- Bhogdoi Da Gayan Gaon 2 No. MPA
- Bhogdoi Malowkhat MPA
- Bhogdoi River Da Gayan Gaon No 1 MPA
- Bhogdoi River Sand MPA
- Bhogdoi Solmora MPA (Silt)
- Course of Bhogdoi River in 2024

Google Earth
Image © 2024, Airbus

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Map showing Mining Concession Areas located at Malow Ali bypass & Garmur



Google Earth
Image © 2024, Airbus


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Annexure - A

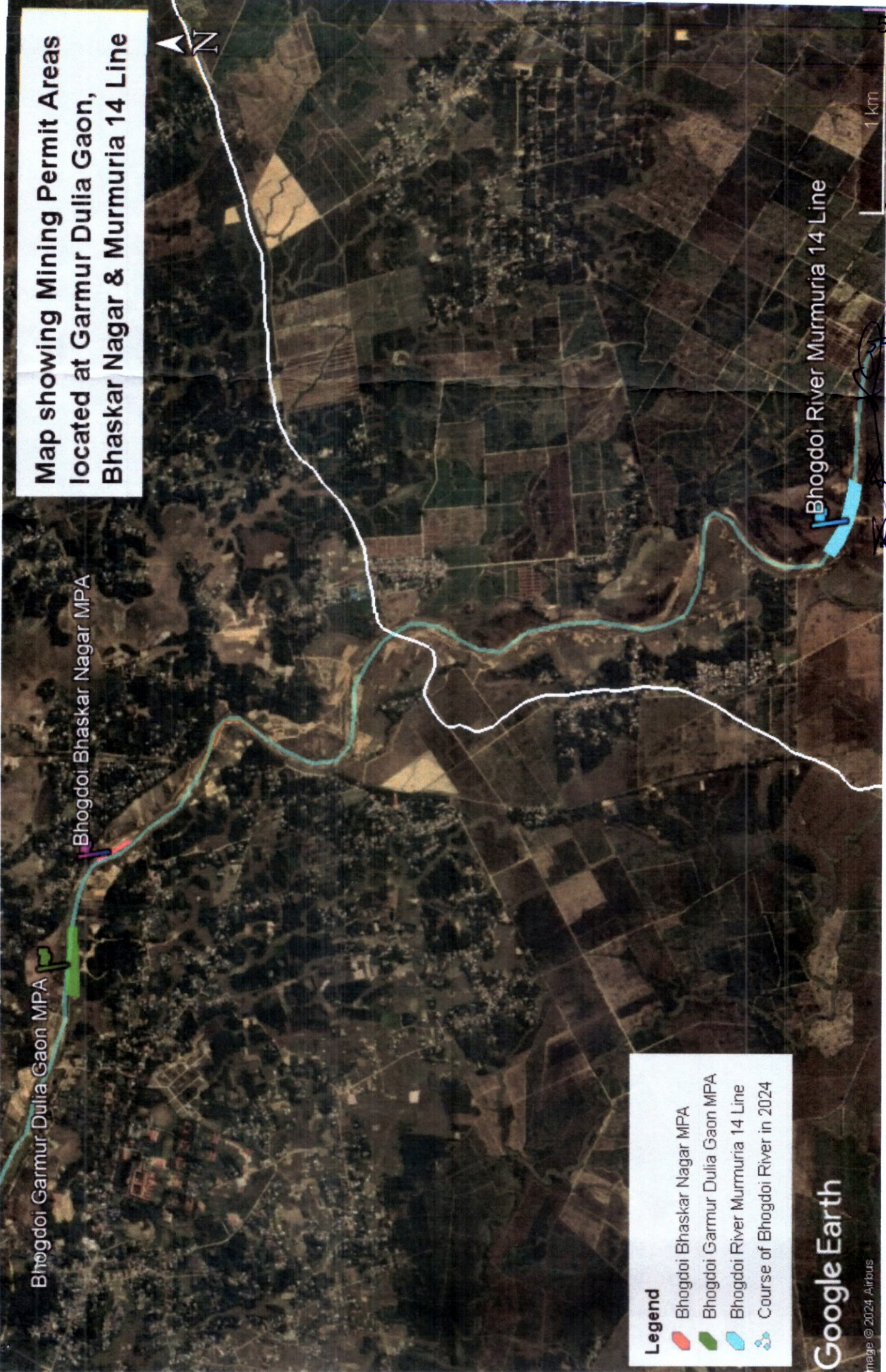
Map showing Mining Permit Areas located at Malow Ali bypass, Dulia gaon & Murmuria



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JORHAT DIVISION, JORHAT

Annexure - A

Map showing Mining Permit Areas located at Garmur Dulia Gaon, Bhaskar Nagar & Murmuria 14 Line



Bhogdoi Garmur Dulia Gaon MPA

Bhogdoi Bhaskar Nagar MPA

Bhogdoi River Murmuria 14 Line

- Legend**
- Bhogdoi Bhaskar Nagar MPA
 - Bhogdoi Garmur Dulia Gaon MPA
 - Bhogdoi River Murmuria 14 Line
 - Course of Bhogdoi River in 2024

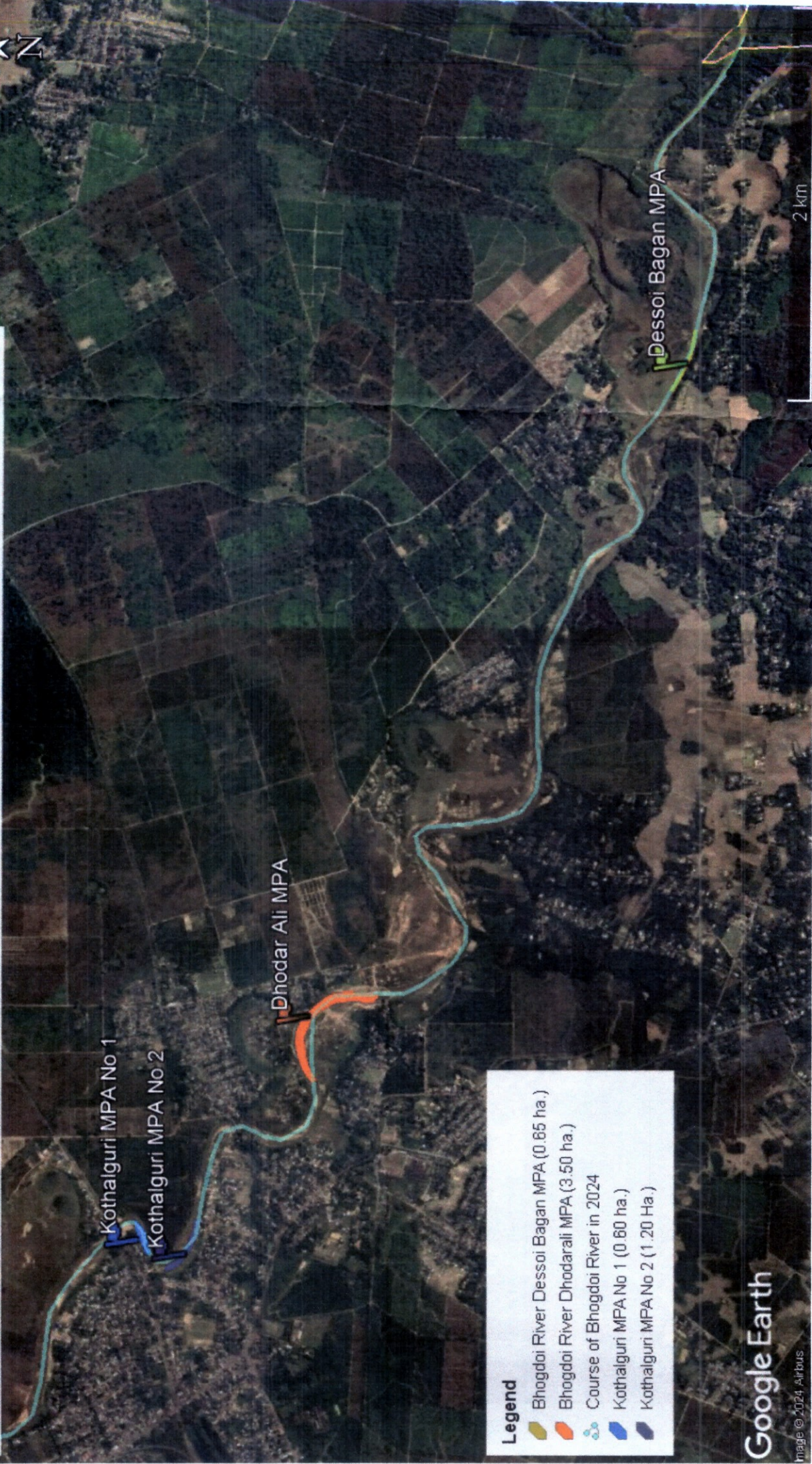
Google Earth

Image © 2024, Airbus

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JORHAT DIVISION, JORHAT

Annexure - A

Map showing Mining Permit Areas located at Kothalguri, Dhodarali & Dessoii Bagan



Kothalguri MPA No 1

Kothalguri MPA No 2

Dhodar Ali MPA

Dessoii Bagan MPA

Legend

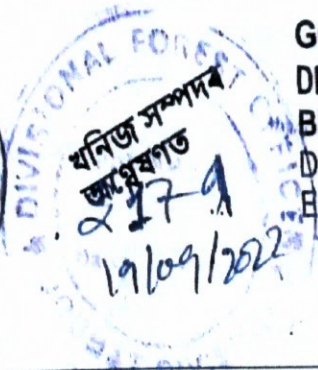
- Bhogdoi River Dessoii Bagan MPA (0.65 ha.)
- Bhogdoi River Dhodarali MPA (3.50 ha.)
- Course of Bhogdoi River in 2024
- Kothalguri MPA No 1 (0.60 ha.)
- Kothalguri MPA No 2 (1.20 Ha.)

Google Earth

Image © 2024, Airbus

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GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
 DAKHINGAON, KAHILIPARA, GUWAHATI-19
 Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/Pt. VII 2601-5 Dtd. Guwahati, the 14th Sept. 2022.

From : - Sri Ananda Kumar Das, ACS,
 Director,
 Directorate of Geology & Mining, Assam,
 Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
 Jorhat Division, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
 in respect of **Bhogdoi Gamurmca No. 2 of 2021-23 for Sand, area (4.98 hec.) in Jorhat, Dist. of Assam State** submitted under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location: 1) N - 26°45'11.44" -E - 94°14'56.21"
 2) N - 26°45'08.95" -E - 94°14'55.12"
 3) N - 26°45'04.59" -E - 94°15'14.79"
 4) N - 26°45'01.98" -E - 94°15'13.74"

Ref : - No. FJT/B/Mahal/25 (XiX)/3540-42 dtd. 09/08/2022.
Mining Plan No. 2888.

Sir,
 In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions:


- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is **20,000 cubic meter for two years to be used for various constructional purposes.** subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/ escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a nonagricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including eco sensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


Director,

 Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the

Sept. 2022

No. GM/MM/86-B (40)/Pt. VII

- Copy to :-
- 1) The Deputy Commissioner, Jorhat -for kind information and necessary action.
 - 2) The Superintendent of Police, Jorhat -for kind information and necessary action.
 - 3) Sri Pulin Mahanta, Solicitor Road, Jorhat, P.O. Jorhat, P.S. Jorhat, Dist. Jorhat, Assam.
 - 4) Office copy.


Director,

Directorate of Geology & Mining, Assam

Page-20 of 100



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No GM/MM/86-B (40)/ Pt.VIII/ 1697-1701

Dtd. Guwahati, the 3rd July, 2022.

From - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To ✓
The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Contract Area No.1 (area 4.83
hec.) Garmur in Jorhat Dist.** of Assam State submitted under Rule 51 &
52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°45'20.05"N -94°14'04.13" E
2) 26°45'17.54"N -94°14'03.75" E
3) 26°45'15.26"N -94°14'30.30" E
4) 26°52'13.00"N -94°14'31.07" E

Ref :- Your letter No.FJT/ B/Mahal/25(xix)/2960-62 dtd. 8/7/2022
The Mining Plan No. is 2819

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. **Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

Page-21 of 100

quantity of Sand recommended for extraction is 20,000 cubic metre for two years from the date of issue of the E.C. to be used for construction work subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches. Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the 3rd July, 2022

No. GM/MM/86-B (40)/Pt.VIII/1697-1701

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Pulin Mahanta, Solicitor Road, Jorhat, P.O.: Jorhat, P.S.: Jorhat, Dist.: Jorhat.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.



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GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam.gov.in

No GM/MM/86-B (40)/ PL.VI/ JS'06-10

Dtd. Guwahati, the 5th Aug, 2022.

From

- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining Assam,
Kahilipara Guwahati-19
The Divisional-Forest Officer,
Jorhat Division, Jorhat.

Sub

- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdol Malow All Bye-Pass Mining Contract Area for
Sand (area 3.92 hec.) in Jorhat Dist. of Assam State submitted under
Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013
GPS Location : 1) 26°47'09.15"N -94°12'04.26" E
2) 26°47'07.69"N -94°12'03.06" E
3) 26°46'57.11"N -94°12'20.89" E
4) 26°46'59.67"N -94°12'24.45" E

Ref

- Your letter No.FJT/ B/Mahal/25(xix)/2706-08 dtd. 22/6/2022
The Mining Plan No. is 2826

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Prabal Kumar Goswami. This approval is subjected to the following conditions .

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act.1980, Environment (Protection) Act.1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

Page-23 of 10092

quantity of Sand recommended for extraction is 25,000 cubic metre for two years from the date of issue of the E.C. to be used for construction work subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the

Aug, 2022

Jo. GM/MM/86-B (40)/Pt. VI/

Copy to - 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) The Managing Director, AMDCL, Khanij Bhawan, Near Ganesh Mandir, Guwahati.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.



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GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam.gov.in

No. GM/MM/86-B (40)/ Pt.VII/ 1189-12

Dtd. Guwahati, the 10th Jan, 2022

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Permit (area 2.44 hoc.) in
Jorhat Dist. of Assam State** submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013.

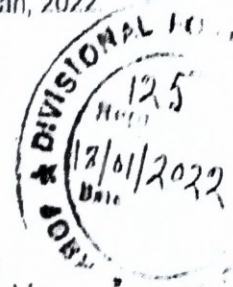
GPS Location : 1) 26°46'48.40"N-94°9'44.78" E
2) 26°46'47.21"N-94°9'45.09" E
3) 26°46'48.18"N-94°10'10.53" E
4) 26°46'46.85"N-94°10'9.98" E

Ref :- Your letter No. FJT/B/Govt.Permit/25(xix)/4810-12
dtd. 31/12/2021

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum



Page-25 of 100

quantity of Sand recommended for extraction is 5,000 cubic metre for two years to be used for construction purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


A

Director
Directorate of Geology & Mining, Assam.
Dtd. Guwahati, the 10th Jan., 2022

-for kind information and necessary action.

- for kind information and necessary action.

No. GM/MM/86-B (40)/Pt. VI/ 4189-92

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Gautam Bora (Authorized Contractor of HCC), Khangia Gaon, P.O.: Tekela, P.S.: Jorhat, Dist.: Jorhat.

4) Office copy.

Director,

Directorate of Geology & Mining, Assam.



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

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IM/MM/86-B (40)/ Pt.VI/2686-90

Dtd.Guwahati,the 17th Nov, 2021.



From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Permit Area (Malow Khat)**
(area 3.10 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°47'35.03"N-94°7'39.92" E
2) 26°47'35.63"N-94°7'41.10" E
3) 26°47'14.07"N-94°8'01.53" E
4) 26°47'13.01"N-94°8'01.33" E

Ref :- Your letter No. FJT/B/Govt. Permit/25(xix)/3546-48 dtd. 19/10/2021

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

Page- 27 of 100

- (14)
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is **5,000 cubic metre for two years to be used for Development works** subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.
 - 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
 - 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
 - 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
 - 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
 - 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
 - 12) Environmental clearance must be obtained from the competent authority before execution.
 - 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
 - 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
 - 15) Blasting is not allowed.
 - 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Enco: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the

Nov., 2021

No. GM/MM/86-B (40)/Pt.VI/

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri ADITYA BAISHYA ,Jail Road, Kamala Boria Gaon, P.O.: Borbheta, P.S.: Jorhat
Dist. : Jorhat, Assam.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.



24/01/24

খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN

DAKHINGAON, KAHILIPARA, GUWAHATI-19

Email: dgmassam@gmail.com

dgm.assam@gov.in



No. GM/MM/86-B (40)/ Pt.XIII/

Dtd. Guwahati, the 19th January 2024.

From :- Shri N. Anand, IFS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The District Commissioner, Jorhat
Jorhat

Sub - Approval of Mining Plan along with progressive Mine Closure Plan in respect of **Solmora Bhogdoi River Clay/ Silt Mining Permit Area** (Area-3.44 hec.) under The District Commissioner, Jorhat, submitted under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013. **GPS Locations** are:

1. 26°47'6.40"N- 94°05'59.68"E
2. 26°47'5.77"N- 94°06'0.73"E
3. 26°47'4.05"N- 94°06'41.95"E
4. 26°47'3.41"N- 94°06'43.01"E

Ref :- Your letter No. E DEV-21/ 31/ 2023-DEV-JRT- Part- (1)/ 03, dtd. 04.01.2024
The Mining Plan No. 4779

Sir/ Madam,

In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by RQP Dr. Abhijit Bora in favour of the project proponent/consenting applicant Sri Prasurjya Kalita is approved subject to the conditions below :

- 1) The Map of the proposed Ordinary Clay Permit Area is based on the lease map/sketch submitted by the lessee and verified by RQP is applicable from the date of approval.
- 2) It is to clarify that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan is in accordance with the powers conferred by sub-section (1) of section 15 and section 23C of the Mines & Minerals (Development & Regulation) Act, 1957 (67 of 1957).
- 3) The GPS coordinates of the said Mining Plan are provided from the O/o the Divisional Forest Officer, Jorhat Forest Division and the RQP prepared the mining plan keeping in view of the given coordinates. Any extraction outside the geo-coordinates will entail cancellation of this mining plan approval.
- 4) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 5) This approval is restricted in respect of the proposals contained within the mining lease area and the maximum quantity of **ordinary clay** recommended for extraction is 40000 CuM. within two years from the date of approval of EC to be used for construction purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold area.)

Page-29 of 100

- 6) Adequate measures should be taken to prevent any anticipated detrimental impact on water regime.
- 7) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, bench/escarpment. Lessee shall take all necessary steps time to time so as to ensure the stability of ground, barrier, bench/escarpment to safe and stable condition & DFO, Jorhat Forest Division shall supervise the same, so that land subsidence or erosion does not happen. Violations of any kind regarding the provisions of the Mining Plan including Progressive Mine Closure Plan will lead to the cancellation of the Mining Plan.
- 8) Violations of any kind regarding the provisions of the Mining Plan will lead to the cancellation of the Mining Plan.
- 9) The royalty is to be deposited at O/o Directorate of Geology and Mining under the Head of Account "0853-102-2295" through the portal of account assamgras.gov.in as per SOP of Govt. of Assam vide Letter No. PEM.50/2020/pt./21 dtd.21st August, 2021.
- 10) Environmental clearance must be obtained from the competent authority before execution except in certain cases mentioned in Appendix IX of MOEF & CC Notification S.O. 1224(E) dated 28th March, 2020.
- 11) The Divisional Forest Officer, Jorhat Forest Division should ensure that no additional quantity is to be extracted.
- 12) No fully mechanized extraction shall be done.

Encl: Approved Mining Plan along with Progressive Mine Closure Plan.

Director,
Directorate of Geology & Mining, Assam.

No. GM/MM/86-B (40)/ Pt.XIII/5546-49

Dtd. Guwahati, the 19th January 2024.

- Copy to :-
- 1) The Divisional Forest Officer, Jorhat Forest Division, Jorhat for information and necessary action.
 - 2) Sri Prasurjya Kalita, Kenduguri No.1 Bamun Gaon, P.O. Chengeli Gaon, Dist. Jorhat, Assam
 - 3) Office copy.

Director,
Directorate of Geology & Mining, Assam



খনিজ সঞ্চালন
অপ্ৰায়ণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in



No. GM/MM/86-B (40)/ Pt.VI/

Dtd. Guwahati, the

Dec, 2021.

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Deputy Commissioner,
Jorhat District, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Malow Ali Bye-Pass Bhogdoi River Silt Mining Permit**
(area 2.21 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°47'09.92"N-94°12'04.26" E
2) 26°47'07.69"N-94°12'03.06" E
3) 26°46'57.11"N-94°12'20.89" E
4) 26°46'59.67"N-94°12'24.45" E

Ref : - Your letter No. JP1/2017/Pt-1/16 dtd. 17/11/2021

Sir,
In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Abhijit Bora. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

Page-31 of 100

quantity of **River Silt** recommended for extraction is **40,000 cubic metre for two years to be used for construction purposes** subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold. (10)

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,

Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the 9th Dec., 2021

-for kind information and necessary action.

- for kind information and necessary action.

No. GM/MM/86-B (40)/Pt. VI/ 3356-60
Copy to :- 1) The Divisional Forest Officer, Jorhat Division.

2) The Superintendent of Police, Jorhat

3) Prasurjya Kalita (Authorized Contractor) Hindustan Construction Co. Ltd., Vill.: Badulipar Bagisha, P.O.: Badulipar, Dist.: Golaghat, Assam.

4) Office copy.


Director,

Directorate of Geology & Mining, Assam.



Page - 32 - 8 100



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

528

No. GM/MM/86-B (40)/ Pt.VI/

Dtd. Guwahati, the Dec. 2021.

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Deputy Commissioner,
Jorhat District, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Solmora Bhogdoi River Silt Mining Permit Area**
(area 3.12 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.
GPS Location : 1) 26°47'6.40"N-94°05'59.68" E
2) 26°47'5.77"N-94°06'0.73" E
3) 26°47'4.05"N-94°06'41.95" E
4) 26°47'3.41"N-94°06'43.01" E

Ref : - Your letter No. JP1/2017/Pt-1/15 dtd. 17/11/2021
Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Abhijit Bora. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

Page-33 of 100

quantity of River Silt recommended for extraction is 40,000 cubic metre for two years to be used for construction purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of palta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,

Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the 03 Dec., 2021

No. GM/MM/86-B (40)/Pt. VI/3361-63-
Copy to :- 1) The Divisional Forest Officer, Jorhat Division.

2) The Superintendent of Police, Jorhat

3) Prasurjya Kalita (Authorized Contractor) Hindustan Construction Co. Ltd., Vill.: Badulipar Bagisha, P.O.: Badulipar, Dist.: Golaghat, Assam.

4) Office copy.

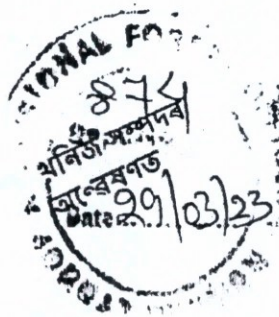
-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.

Page-34 of 100



GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.X/ 8692-98

Dtd. Guwahati, the 27th March, 2023.

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Permit Area, Dessoi Bagan**
(area 0.65 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°38'05.32"N -94°22'06.14" E
2) 26°38'04.78"N -94°22'05.71" E
3) 26°38'00.83"N -94°22'17.21" E
4) 26°38'01.50"N -94°22'17.22" E

Ref : - Your letter No. FJT/B/Govt. Permit/25(xix)/1120-23
Mining Plan No. 4286

dtd. 9/3/2023

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

Page 35 of 100

- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 5,000 cubic metre for two years to be used for construction purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution except certain cases mentioned in Appendix IX of MOEF & CC Notification S.O.1224(E) dtd. 28th March,2020.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.
- 17) NOC from DC is needed to obtain in case of earth cutting

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,

Director

Directorate of Geology & Mining, Assam.
Dtd. Guwahati, the March, 2023

No. GM/MM/86-B (40)/Pt.X/

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Manob Dutta, Na-Ali, Bolia Gohain Pukhuri, P.O. & P.S.: Jorhat, Dist.: Jorhat,

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.

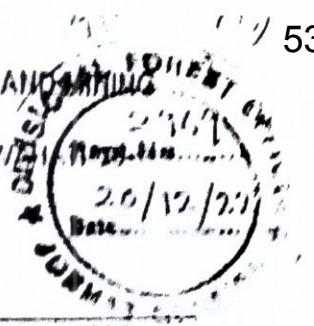
Page- 36 of 37 1100



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অৰ্থসচিব

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAONI, KAHILIPARA, GUWAHATI
Email: dgm.assam@gmail.com
dgm.assam@gov.in

532



No. GM/MM/86-B (40)/ Pt.VI 1186-10

Dtd. Guwahati, the 15th Dec, 2022.

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-10.

To : - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdol River Kathalguri Sand Mining Permit Area
(area 1.20 hec.) In Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°39'21.73"N -94°19'32.91" E
2) 26°39'22.98"N -94°19'32.65" E
3) 26°39'27.77"N -94°19'23.84" E
4) 26°39'27.85"N -94°19'22.54" E

Ref : - Your letter No. FJT/B/Govt.Permi/25(xix) /4785-88
The Mining Plan No. 4006

dtd. 12/11/2022

Sir,

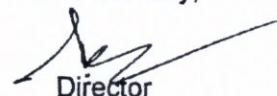
In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

- This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 5,000 cubic metre for one year from the date of approval of EC to be used for constructional purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
 - 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
 - 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
 - 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
 - 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
 - 12) Environmental clearance must be obtained from the competent authority before execution.
 - 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
 - 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
 - 15) Blasting is not allowed.
 - 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Enco: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the

Dec., 2022

No. GM/MM/86-B (40)/Pt.V/

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Santanu Kalita, JEC Road, Garmur Dulia Gaon, P.O.: Jorhat, P.S.: Jorhat, Dist.: Jorhat, Assam.

4) Office copy.

-for kind information and necessary action.
- for kind information and necessary action.

Director,
Directorate of Geology & Mining, Assam.

Page-38 of 100



খনিজ সম্পদ
অন্বেষণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-DIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in



No. GM/MM/86-B (40)/ Pt.VI/301 - 05

Dtd. Guwahati, the 18/11/ April, 2022.

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Garmur Dullagaon Sand Mining Permit (area 2.73 hec.)** in
Jorhat Dist. of Assam State submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°44'59.69"N -94°15'31.11" E
2) 26°44'57.00"N -94°15'30.69" E
3) 26°44'59.29"N -94°15'44.66" E
4) 26°44'57.35"N -94°15'44.61" E

Ref : - Your letter No.FJT/ B/Govt. permit/25(xix)/ 1622-24

dtd. 8/4/2022

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

Page 39 of 100

quantity of Sand recommended for extraction is 4,000 cubic metre for six months from the date of issue of the E.C. to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the

April, 2022

No. GM/MM/86-B (40)/Pt. VI/

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Bijoy Krishna Rajkhowa, Cholahara Path, P.O. & P.S.: Jorhat., Dist.: Jorhat.,

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.

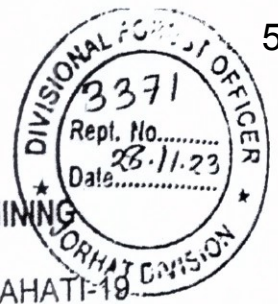
Page - 40 of 100



28/11/23

খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in



No. GM/MM/86-B (40)/ Pt.VII 4560-63

Dtd. Guwahati, the 20th Nov, 2023.

From : - Sri N. Anand, IFS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
Jorhat Division, Assam
Jorhat

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi Bhaskar Nagar, Kachagaral Mining Permit Area for Sand.**
(Area-0.55 Hec.) in Jorhat Dist. of Assam State submitted under Rule 51 & 52
of Assam Minor Mineral Concession Rules, 2013.

GPS Location:

1. N-26°44'53.42" - E-94°15'57.45"
2. N-26°44'53.86" - E-94°15'58.19"
3. N-26°44'47.39" - E-94°16'01.49"
4. N-26°44'47.77" - E-94°16'02.34"

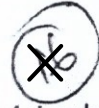
Ref : - Your letter No FJT/B/Govt.Permit/25 (XIX)/6612-15 Dtd. 14/11/2023
Mining Plan No.4642

Sir/Madam,

In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by RQP **Sri Lakshyajit Sonowal** in favour of the consenting applicant/project proponent **M/S Phoenix Enterprise** is approved subject to the conditions below:

- 1) The Map of the proposed Sand is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 2) It is to clarify that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan is in accordance with the powers conferred by sub-section (1) of section 15 and section 23C of the Mines & Minerals (Development & Regulation) Act, 1957 (67 of 1957).
- 3) The GPS coordinates of the said Mining Plan are provided from the Divisional Forest Office, Jorhat Division, and the RQP prepared the plan keeping in view of the given coordinates. Any extraction from any area outside the Geo-coordinates will be entail the Mining Plan to be cancelled.
- 4) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

Page 41 of 100



This approval is restricted in respect of the proposals contained within the mining lease area and is applicable from the date of approval and maximum quantity of river bed Sand recommended for extraction is as follows :

| | |
|--|----------------------------|
| Total Mineable Reserve for Extraction is | :8136 CuM (up to 3m depth) |
| Total quantity of sand proposed as per the DFO letter | :7000 CuM (for two years) |
| Balance quantity available for extraction for Govt. development projects on indents/ Govt. Permit (Sand) | :1136 CuM |

- 6) Adequate measures should be taken to prevent any anticipated detrimental impact on water regime.
 - 7) As the maximum depth of extraction is 3m. The Safety Berm of adequate dimension shall be kept at all the places in the vicinity of bench/escarpment. It shall be ensured that no excavation is to be made in the vicinity of the side wall/escarpment. Stability of benches/escarpments shall be closely monitored by the lessee. The DFO, Jorhat Division, Jorhat shall supervise the same, so that subsidence or erosion does not happen.
 - 8) Violations of any kind regarding the provisions of the Mining Plan including Progressive Mine Closure Plan will lead to the cancellation of the Mining Plan.
 - 9) Environmental clearance must be obtained from the competent authority before execution except certain cases mentioned in Appendix IX of MOEF & CC Notification S.O. 1224(E) dated 28th March, 2020.
 - 10) Divisional Forest Officer, Jorhat Division, Jorhat should confirm that the lease area does not fall under the vicinity of National Park, Wild Life Sanctuary, Bird Sanctuary etc. including Eco sensitive zones and does not affect the animals, birds and biodiversity in anyway.
 - 11) Cutting of trees and blasting is not allowed under this Mining Plan.
 - 12) The Divisional Forest Officer, Jorhat Division should ensure that no additional quantity is to be extracted.
 - 13) No fully mechanized extraction shall be done.
 - 14) To avoid the areas near the embankment of the existing river course, minimum 100m distance from the embankment should be avoided so that the existing river is not made to meander into the extraction area or form a new stretch.
- Approved Mining Plan along with Progressive Mine Closure Plan.

Encl:

Yours faithfully,

[Signature]
20.11.23
Director,

Directorate of Geology & Mining, Assam.
Dtd. Guwahati, the Nov., 2023

No. GM/MM/86-B (40)/ Pt./VII

Copy to: - 1) The District Commissioner, Jorhat
2) M/S Phoenix Enterprise. Vill- Bajalbari, P.O- Boruajan, P.S- Titabor, Jorhat.
3) Office copy.

-for information

Director,
Directorate of Geology & Mining, Assam



খনিজ সম্পদ
অন্বেষণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.III/ 6992-96

Dtd. Guwahati, the 20th February, 2021

From :- The Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
in respect of **Bhogdoi River Sand Mining Permit Area (area 1.80)**
in Jorhat, Dist. of Assam State submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013

Ref :-Your letter No.B/ Govt. Permit/25(XIX)/269-71 dtd. 02/02/2021

Sir,

In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of **Sand** recommended for extraction is **8,000 cubic metro, for two years to be used for Various Constructional purposes** subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

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খনিজ সম্পদ
অধিদপ্তর

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

10

No. GM/MM/86-B (40)/ Pt.III/ 6992-96 Dtd. Guwahati, the 20th February, 2021

From : - The Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
in respect of **Bhogdoi River Sand Mining Permit Area (area 1.80)**
in Jorhat, Dist. of Assam State submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013

Ref : -Your letter No.B/ Govt. Permit/25(XIX)/269-71 dtd. 02/02/2021

Sir,

In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of **Sand** recommended for extraction is **8,000 cubic metro, for two years to be used for Various Constructional purposes** subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

6/11

Page - 44 of 100



- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,

(Barnalee Nath),
Joint Director,

D. Shaha For Director of Geology & Mining, Assam.

No. GM/MM/86-B (40)/Pt.II/

Dtd. Guwahati, the

February, 2021

- Copy to :-
- 1) The Deputy Commissioner, Jorhat - for kind information and necessary action.
 - 2) The Superintendent of Police, Jorhat - for kind information and necessary action.
 - 3) Sri Debanga Buragohain, Authorized Contractor of Garrison Engineer (Air Force), Na-Ali, Bolia Gohain Pukhuri, P.O. Jorhat, P.S. Jorhat, Dist. Jorhat, Assam.
 - 4) Office copy

/
(Barnalee Nath),
Joint Director,

For Director of Geology & Mining, Assam

Page-45 of 100



GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt VI/ 4242 - 46

Dtd. Guwahati, the 13th Oct, 2022.

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Dhodar Ali Mining Permit Area for Sand**
(area 3.50 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°39'02.35"N -94°19'58.98" E
2) 26°39'03.52"N -94°19'58.38" E
3) 26°38'52.18"N -94°20'14.97" E
4) 26°38'53.10"N -94°20'13.43" E

Ref : - Your letter No. FJT/B/Govt.permit/25(xix)/4221-24
The Mining Plan No. 2968

dtd. 30/9/2022

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

Page - 46 of 100

quantity of Sand recommended for extraction is 4,100 cubic metre for two year to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the

Oct., 2022

-for kind information and necessary action.

- for kind information and necessary action.

Hockey Stadium Road, P.O.:

No. GM/MM/86-B (40)/Pt. VI/

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Suresh Kumar Agarwalla, Shishu Apartment, Hockey Stadium Road, P.O. Beltola, P.S.: Beltola, Dist. : Kamrup(M), Assam.

4) Office copy.

1
Director,

Directorate of Geology & Mining, Assam.

Page - 47 of 100



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.VII/ 5334-38

Dtd. Guwahati, the 28th Feb, 2022

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Permit (area 4.76 hec.) in
Jorhat Dist.** of Assam State submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°47'7.46"N -94°8'16.06" E
2) 26°47'7.51"N -94°8'17.05" E
3) 26°46'52.75"N -94°8'39.98" E
4) 26°46'51.48"N -94°8'41.19" E

Ref :- Your letter No. FJT/B/Govt. Permit/25(xix)/612-15 dtd. 18/2/2022

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

Page 48 of 100

quantity of **River Sand** recommended for extraction is **10,000 cubic metre** for two years to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the 28th Feb., 2022

-for kind information and necessary action.

- for kind information and necessary action.

No. GM/MM/86-B (40)/Pt.VI/5334-38
Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) M/S Anupam Nirman Pvt. Ltd., (Authorised Contractor of PWD) Jorhat, Dergaon & Titabor Rad Division, Bhaskar Nagar, Bye lane No.2, Zoo-Narengi Road, Guwahati-781021, Assam.

4) Office copy.

Director,

Directorate of Geology & Mining, Assam.

Page -49 of 100



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/Pt. VI **C410 - 14**

Dtd. Guwahati, the 27th Jan^r. 2023.

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

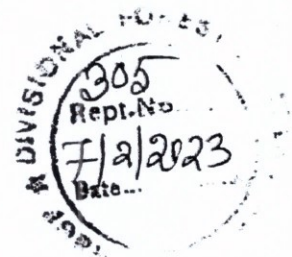
To : - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
in respect of **Sand forKothalguri Mining Permit Area, area (0.60hec.) in
Jorhat, Dist. of Assam State submitted under Rule 51 & 52 of Assam Minor
Mineral Concession Rules, 2013.**

GPS Location:

- 1) N - 26°39'30.21" - E - 94°19'26.17"
- 2) N - 26°39'30.91" - E - 94°19'25.70"
- 3) N - 26°39'33.01" - E - 94°19'32.57"
- 4) N - 26°39'32.77" - E - 94°19'30.34"
- 5) N - 26°39'31.63" - E - 94°19'31.25"

Ref : - No. FJT/B/Govt. Permit/25 (xix)/
Mining Plan No. 4141. dtd. 23/12/2022.



Sir,

In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Saptarathi Aich Sarkar**. This approval is subjected to the following conditions:

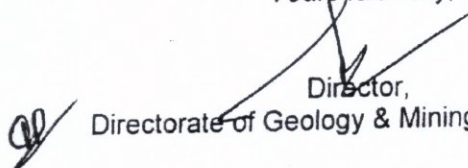
- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

Page - 50 of 100

- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of **Sand** recommended for extraction is **4000 cubic meter for one year from the date of approval of EC to be used as construction material**. Subject to all statutory compliance filling, leveling & other construction work and clearances for the mining activities to be carried out within the mining leasehold.
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a nonagricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution except certain cases mentioned in Appendix IX of MOEF & CC Notification S.O. 1224 (E) dated 28th March, 2020.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including eco sensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.
- 17) NOC from DC is needed to obtain in case of earth cutting.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


Director,
Directorate of Geology & Mining, Assam.

No. GM/MM/86-B (40)/Pt. V/

Dtd. Guwahati, the

Jan'.2023

Copy to :- 1) The Deputy Commissioner, Jorhat -for kind information and necessary action.

2) The Superintendent of Police, Jorhat -for kind information and necessary action.

3) Ms. Priyanka Dutta, Gormur Dulia Gaon, Dist. Jorhat, Assam.

4) Office copy.


Director,
Directorate of Geology & Mining, Assam

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খনিজ সম্পদৰ
আৱিষ্কৰণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.III/ 2007-11

Dtd. Guwahati, the 29th Sept 2021

From :- Shri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan in respect
of Bhogdoi River Sand (Murmuria) Mining Permit (3.48 hec.) in Jorhat
Dist. of Assam State submitted under Rule 51 & 52 of Assam Minor Mineral
Concession Rules, 2013

Ref :- Your letter No. FJT/B/Govt. Permit/25(xix)/2791-93

dtd. 19/8/2021

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

Page - 52 of 100

quantity of Sand recommended for extraction is 5,000 cubic metre for two years to be used for construction materials subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/ escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) If necessary the permit/contract/lease holder may approach the competent authority for blasting permission..
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


Director,

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the Sept., 2021

-for kind information and necessary action.

- for kind information and necessary action.

- No. GM/MM/86-B (40)/Pt.II/
Copy to :- 1) The Deputy Commissioner, Jorhat
- 2) The Superintendent of Police, Jorhat
 - 3) Sri Ranjan Tasha (Authorised Contractor of Rural Dev. Block), Pachim Bangalpukhuri, P.O. & P.S.: Jorhat, Dist.: Jorhat, Assam.
 - 4) Office copy.


Director,

Directorate of Geology & Mining, Assam.

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খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam.gov.in

No GM/MM/86-B (40)/ Pt.IX/ 4267-71

Dtd.Guwahati,the 21st Oct, 2022.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdoi River Murmuria 14 No. Line Mining Permit
Area for Sand (area 2.45 hec.) in Jorhat Dist. of Assam State submitted
under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°42'49.74"N -94°16'55.48" E
2) 26°42'51.60"N -94°16'56.86" E
3) 26°42'45.75"N -94°17'08.26" E
4) 26°42'47.66"N -94°17'09.52" E

Ref :- Your letter No. FJT/B/Govt.permit/25(xix)/4210-13 dtd. 30/9/2022
The Mining Plan No. 2970

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

Page- 54 of 100

quantity of Sand recommended for extraction is 9,000 cubic metre for two year to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the Oct., 2022

No. GM/MM/86-B (40)/Pt.IX/

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) M/S B.T. Suppliers & Service, Na-Ali Bongal Pukhuri, P.O.: Lichubari, P.S.: Lichubari Out Post, Dist. : Jorhat, Assam.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

1
Director,

Directorate of Geology & Mining, Assam.



খনিজ সম্পদ
অন্বেষণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam.gov.in

551

No. GM/MM/86-B (40)/ Pt.VII/306-10

Dtd. Guwahati, the 13th April, 2022.

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdoi River Sand(Duliagaon) Mining Permit (area 0.65
hec.) in Jorhat Dist. of Assam State submitted under Rule 51 & 52 of
Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°44'34.77"N -94°16'14.90" E
2) 26°44'34.17"N -94°16'15.41" E
3) 26°44'24.96"N -94°16'23.11" E
4) 26°44'25.16"N -94°16'22.85" E

Ref :- Your letter No. B/Govt. permit/25(xix)/ 1031-33

dtd. 11/3/2022

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

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quantity of Sand recommended for extraction is 5,000 cubic metre for six months from the date of issue of the E.C. to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.
Dtd. Guwahati, the April, 2022

No. GM/MM/86-B (40)/Pt.VI/

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Sumesh Tanti, Meleng Tea Estate, P.O.: Fesual, P.S.: Teok, Dist.: Jorhat,.

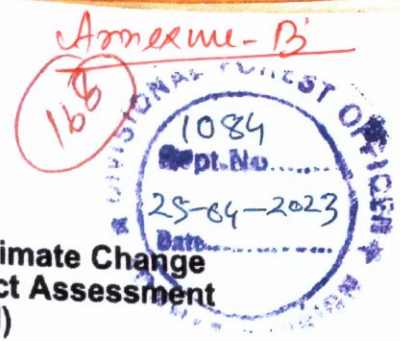
4) Office copy.

-for kind information and necessary action.
- for kind information and necessary action.

Director,
Directorate of Geology & Mining, Assam.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), ASSAM)



To,

The Managing Director
ASSAM MINERAL DEVELOPMENT CORPORATION LIMITED
Khanij Bhawan Behind Sahjahan Market Near Ganesh Mandir RP Road
Dispur Guwahati -781001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AS/MIN/405282/2022 dated 04 Nov 2022. The particulars of the environmental
clearance granted to the project are as below:

- | | |
|---|---|
| 1. EC Identification No. | EC23B001AS125373 |
| 2. File No. | SEIAA-3199/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHOGDOI MALOW ALI BYE PASS MINING CONTRACT AREA FOR SAND |
| 7. Name of Company/Organization | ASSAM MINERAL DEVELOPMENT CORPORATION LIMITED |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

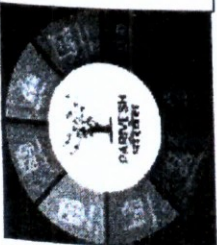
Date: 11/04/2023

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.

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PARIVESH

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and Virtuous Environmental Single-Window Hub)



Page-58 of 100

This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/405282/2023 dated 27/01/2023 along with Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand & Gravel from "Bhogdoi Malow Ali Bye Pass Mining Contract Area for Sand" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand & Gravel to be collected is:

Sand & Gravel: 20,000cu.m. (Twenty Thousand) only for 2 (Two) years @ 10,000cu.m. (Ten Thousand) only for per year.

Allotted Area: 3.92 Ha.

The Sand & Gravel shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|---------------------------------|------------------------------|
| 1. E- 94 ⁰ 12'04.26" | N- 26 ⁰ 47'09.15" |
| 2. E- 94 ⁰ 12'03.06" | N- 26 ⁰ 47'07.69" |
| 3. E- 94 ⁰ 12'20.89" | N- 26 ⁰ 46'57.11" |
| 4. E- 94 ⁰ 12'24.45" | N- 26 ⁰ 46'59.67" |

The Sand & Gravel shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi Malow Ali Bye Pass Mining Contract Area for Sand" under Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand & Gravel at its meeting held on 04/03/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 21/03/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.92 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not

Member Secretary
SEIAA, Assam

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ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), ASSAM)

To,

The Contractor
PULIN MAHANTA
Solicitor Road
P.O. Jorhat
P.S. Jorhat
Dist. Jorhat, Assam -785001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/403377/2022 dated 17 Oct 2022. The particulars of the environmental clearance granted to the project are as below.

| | |
|--|--|
| 1. EC Identification No. | EC22B000AS144211 |
| 2. File No. | SEIAA. 3187/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | N/A |
| 6. Name of Project | BHOGDOI GARMUR MCA NO. 2 OF 2021-23 FOR SAND |
| 7. Name of Company/Organization | PULIN MAHANTA |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 23/12/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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Page - 60 of 100

This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/403377/2022 dated 17/10/2022 along with Form-1M, Form-2, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi Garmur MCA No. 2 of 2021-23 For Sand" under Jorhat Forest Division, Dist: Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 20,000cu.m. (Twenty Thousand) only for 2 (Two) year @ 10,000cu.m. (Ten Thousand) only for per year.

Allotted Area: 4.98 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°14'56.21" | N- 26°45'11.44" |
| 2. E- 94°14'55.12" | N- 26°45'08.95" |
| 3. E- 94°15'14.79" | N- 26°45'04.59" |
| 4. E- 94°15'13.74" | N- 26°45'01.98" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi Garmur MCA No. 2 of 2021-23 For Sand" under Jorhat Forest Division, Dist: Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 03/12/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 13/12/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 4.98 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

L Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around

(Handwritten signature)

PP

Page- 61 of 100



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Assam)

To,

The Contractor
PULIN MAHANTA
Solicitor Road
P.O. Jorhat
P.S. Jorhat
Dist. Jorhat, Assam -785001



Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/289565/2022 dated 22 Aug 2022. The particulars of the environmental clearance granted to the project are as below.

| | |
|--|---|
| 1. EC Identification No. | EC22B001AS140216 |
| 2. File No. | SEIAA. 3109/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity Including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHOGDOI RIVER SAND MCA NO. 1 "GARMUR, JORHAT" |
| 7. Name of Company/Organization | PULIN MAHANTA |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/10/2022

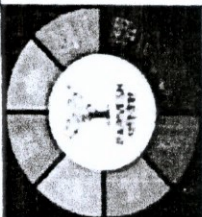
(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



①

This has reference to your application for Prior Environmental Clearance proposal no. EIA/AN/MIN/289565/2022 dated 09/01/2022 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand From Bhogdoi River Sand MCA No. 1 "Garmur, Jorhat" Under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:
 Sand: 20000cu.m. (Twenty Thousand) only for 2 (Two) years @ 10,000cu.m. (Ten Thousand) only for per year.

Total Allotted area: 4.83 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°14'04.13" | N- 26°45'20.05" |
| 2. E- 94°14'03.75" | N- 26°45'17.54" |
| 3. E- 94°14'30.30" | N- 26°45'15.26" |
| 4. E- 94°14'31.07" | N- 26°52'13.00" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Sand MCA No. 1 "Garmur, Jorhat" Under Jorhat Forest Division, Dist. Jorhat, Assam

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 16/09/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 28/09/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 4.83 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the

①

PO

[Signature]



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Assam)

To,

The Contractor
GAUTAM BORA
VILL: KHANGIA GAON
P.O.: TEKELA
P.S.: JORHAT
DIST.: JORHAT, ASSAM
-785006

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/253364/2022 dated 17 Mar 2022. The particulars of the environmental clearance granted to the project are as below:

- | | |
|--|--|
| 1. EC Identification No. | EC22B001AS182195 |
| 2. File No. | SEIAA/2018/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHOGDOI RIVER SAND MINING PERMIT AREA, DA-GAYAN GAON, JORHAT |
| 7. Name of Company/Organization | GAUTAM BORA |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 12/05/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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ENVIRONMENTAL
CLEARANCE





This has reference to your application for Prior Environmental Clearance **proposal no. SIA/AS/MIN/253364/2022** dated 17/03/2022 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 5,000cu.m. (Five Thousand) only for 3 (Three) years @ 2,500cu.m. (Two Thousand Five Hundred) only for per year.

Total Allotted area: 3.25 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| | <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|----|------------------------------|------------------------------|
| 1. | E- 94 ⁰ 9'44.78" | N- 26 ⁰ 46'48.40" |
| 2. | E- 94 ⁰ 9'45.09" | N- 26 ⁰ 46'47.21" |
| 3. | E- 94 ⁰ 10'10.53" | N- 26 ⁰ 46'48.18" |
| 4. | E- 94 ⁰ 10'9.98" | N- 26 ⁰ 46'46.85" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Dudhnoi River Sand mahal No. 3(A)" under Rangjuli Range of Goalpara Forest Division, Dist. Goalpara, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 09/04/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 04/05/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.25 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around

Secretary
SEIAA, Assam

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Assam)

To,

The Propertor
ADITYA BAISHYA
Kamala Boria Gaon, Jail Road, P.O. Borbhela, P.S. Jorhat, Dist. Jorhat,
Assam -785001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AS/MIN/241312/2021 dated 29 Nov 2021. The particulars of the environmental
clearance granted to the project are as below.

| | |
|---|--|
| 1. EC Identification No. | EC22B001AS187888 |
| 2. File No. | SEIAA.1953/2021 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHOGDOI RIVER SAND (MALOW KHAT) MPA |
| 7. Name of Company/Organization | ADITYA BAISHYA |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

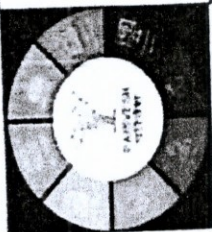
Date: 15/03/2022

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/241312/2021 dated 29/11/2021 along with Form-IM, Form-I, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand (Malow Khat) Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 5000cu.m. (Five Thousand) only for 2 (Two) years @ 2500cu.m. (Two Thousand Five Hundred) only for per year.

Total Allotted area: 3.10 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°7'39.92" | N- 26°47'35.03" |
| 2. E- 94°7'41.10" | N- 26°47'35.63" |
| 3. E- 94°8'1.53" | N- 26°47'14.07" |
| 4. E- 94°8'1.33" | N- 26°47'13.01" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Sand (Malow Khat) Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 22/02/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 08/03/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.10 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

1. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not

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 Mining Secretary
 SEIAA, Assam

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Government of India
Ministry of Environment, Forest and Climate Change
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Authority(SEIAA), ASSAM)

To,

The AUTHORISED CONTRACTOR
PRASURJYA KOLITA
NO 1 BAMUN GAON
KENDUGURI JORHAT -785010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AS/MIN/408118/2022 dated 26 Nov 2022. The particulars of the environmental
clearance granted to the project are as below.

| | |
|---|--------------------------------|
| 1. EC Identification No. | EC23B001AS122823 |
| 2. File No. | SEIAA. 3283/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | SOLMORA BHOGDOI RIVER SILT MPA |
| 7. Name of Company/Organization | PRASURJYA KOLITA |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 02/03/2023

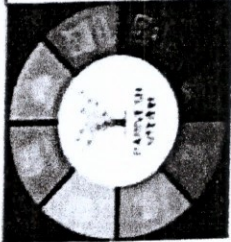
(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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This has reference to your application for Prior Environmental Clearance **proposal no. SIA/AS/MIN/408118/2022 dated 18/01/2023** along with Form-IM, Form-I, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Silt from "Solmora Bhogdoi River Silt Mining Permit Area" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Silt to be collected is:

Silt: 40,000cu.m. (Forty Thousand) only for 2 (Two) years @ 20,000cu.m. (Twenty Thousand) only for per year.

Allotted Area: 3.44 Ha.

Mining Area: 3.12 Ha.

The Silt shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°05'59.68" | N- 26°47'6.40" |
| 2. E- 94°05'0.73" | N- 26°47'5.77" |
| 3. E- 94°05'41.95" | N- 26°47'4.05" |
| 4. E- 94°05'43.01" | N- 26°47'3.41" |

The Silt shall be extracted manual/Semi mechanized (as per Mining Plan) from "Solmora Bhogdoi River Silt Mining Permit Area" under Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Silt at its meeting held on 04/02/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under I(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 17/02/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.12 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.

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12-03-2023

ENVIRONMENTAL
CLEARANCE**PARIVESH***(Pro-Active and Responsive Facilitation by Interactive,
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Government of India
Ministry of Environment, Forest and Climate Change
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Authority(SEIAA), ASSAM)



To,

The -1
MANOB DUTTA
Atila Gaon
P.O. Jorhat
P.S. Jorhat
Dist. Jorhat, Assam -785001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/429355/2023 dated 16 May 2023. The particulars of the environmental clearance granted to the project are as below.

| | |
|--|---|
| 1. EC Identification No. | EC24B001AS186569 |
| 2. File No. | SEIAA. 3468/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Bhogdoi River Sand Mining Permit Area, Dessoi Bagan |
| 7. Name of Company/Organization | MANOB DUTTA |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |

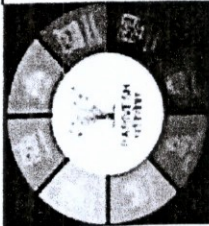
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/02/2024

(e-signed)
Smti Neera Daulagupu
Member Secretary
SEIAA - (ASSAM)

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This has reference to the proposal No. SIA/AS/MIN/429355/2023 dated 16/05/2023 for Environmental Clearance for collection of Sand from an allotted area of 0.65 Ha, falling under "Bhogdoi River Sand Mining Permit Area, Dessoi Bagan" under the DFO, Jorhat Forest Division proposed by Manab Dutta.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendments thereof. The "Bhogdoi River Sand Mining Permit Area, Dessoi Bagan" under the DFO, Jorhat Forest Division is measuring 0.65Ha and the quantity of Sand to be collected is 5,000 (Five thousand) cum of Sand within a period of one (1) year. The Sand shall be extracted by manual method as per mining plan. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents in its meeting held on 10/11/2023 and recommended for extraction of Sand from the area within the limits of the GPS Co-ordinates as under:


| <u>Longitude</u> | <u>Latitude</u> |
|--------------------|-----------------|
| 1. E- 94°22'6.14" | N- 26°38'05.32" |
| 2. E- 94°22'5.71" | N- 26°38'04.78" |
| 3. E- 94°22'17.21" | N- 26°38'00.83" |
| 4. E- 94°22'17.22" | N- 26°38'01.50" |

The State Environment Impact Assessment Authority (SEIAA), Assam considered the proposal in its meeting held on 29 /01/2024 and accepted the recommendations in the above said SEAC's minutes relating to the project and resolved to grant Environmental Clearance to the project under the provision of the EIA notification, 2006 and its subsequent amendments.

Accordingly, on recommendation of the SEAC and as per the EIA Notification-2006 and its subsequent amendments, the SEIAA in the meeting unanimously decided to grant Environmental Clearance for the project, with the specific as well as general terms and conditions, as follows:

I. Specific Conditions:

1. The Sand shall be extracted by manual method as per mining plan. Total minable quantity is 5000 (Five thousand) cum of Sand within a period of one (1) year.
2. Mining shall be confined and limited to the area falling within the GPS coordinates.
3. The legal status of the mining area remains unchanged.
4. The lease holder shall undertake adequate safeguard during collection of Sand and


Member Secretary
SEIAA, Assam

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Government of India
Ministry of Environment, Forest and Climate Change
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Authority (SEIAA), ASSAM)

To,

The -1
SANTANU KALITA
JEC Road, Garmur, Dulia Gaon -785007

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/411970/2022 dated 20 Jan 2023. The particulars of the environmental clearance granted to the project are as below.

| | |
|--|-----------------------------------|
| 1. EC Identification No. | EC23B001AS133557 |
| 2. File No. | SEIAA3332/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Bhogdoi River Kothalguri Sand MPA |
| 7. Name of Company/Organization | SANTANU KALITA |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |

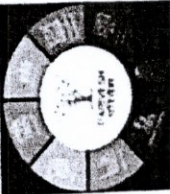
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/03/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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This has reference to your application for Prior Environmental Clearance **proposal no. SIA/AS/MIN/411970/2022 dated 10/11/2022** along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Kothalguri Sand MPA, Jorhat Division, Jorhat

The quantity of Sand to be collected is:

Sand: 5000 cu.m. sand (Five Thousand) only for one & half year (18 months).

Total Allotted area: 1.20 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°19'32.91" | N- 26°39'21.73" |
| 2. E- 94°19'32.65" | N- 26°39'22.98" |
| 3. E- 94°19'23.84" | N- 26°39'27.77" |
| 4. E- 94°19'22.54" | N- 26°39'27.85" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Kothalguri Sand MPA, Jorhat Division, Jorhat.

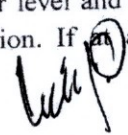
The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 04/02/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 17/02/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 1.20 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the


Member Secretary
SEIAA, Assam

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Government of India
Ministry of Environment, Forest and Climate Change
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Authority(SEIAA), Assam)



ENVIRONMENTAL
CLEARANCE

To,

The Contractor
BIJOY RAJKHOWA
Choladhara Path
P.O Jorhat, P.S. Jorhat
Dist. Jorhat, Assam -785007



Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/271029/2022 dated 04 May 2022. The particulars of the environmental clearance granted to the project are as below.

| | |
|--|--|
| 1. EC Identification No. | EC22B001AS110544 |
| 2. File No. | SEIAA. 3025/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | GARMUR DULIA GAON SAND MINING PERMIT AREA, BHOGDOI RIVER BED, JORHAT |
| 7. Name of Company/Organization | BIJOY RAJKHOWA |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

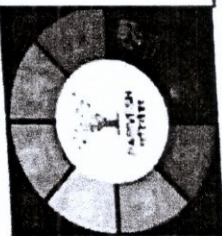
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 20/07/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

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This has reference to your application for Prior Environmental Clearance Proposal No. SEIA/AS/MIN/271029/2022 dated. 04/05/2022 along with Form-1M, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Garmur Dulia Gaon Sand Mining Permit Area, Bhogdoi River Bed, Jorhat" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 4,000 (Four Thousand) cu.m. sand within a period of 2 (two) years & 2,000 (Two Thousand) cu.m. river bed sand annually subject to the condition that the mining depth is approved 1.5 meter from the unmine surface.

Total Allotted area: 2.73 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:


| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°15'31.11" | N- 26°44'59.69" |
| 2. E- 94°15'30.69" | N- 26°44'57.00" |
| 3. E- 94°15'44.66" | N- 26°44'59.29" |
| 4. E- 94°15'44.61" | N- 26°44'57.35" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Garmur Dulia Gaon Sand Mining Permit Area, Bhogdoi River Bed, Jorhat" under Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 18/06/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under I(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 5/07/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 2.73 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.


Member Secretary
SEIAA, Assam
dec.

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The Partner
PHOENIX ENTERPRISE
BAJALBARI, P.O. BURAJAN, P.S. TITABOR, JORHAT -785630

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/453919/2023 dated 30 Nov 2023. The particulars of the environmental clearance granted to the project are as below.

| | |
|--|---|
| 1. EC Identification No. | EC24B001AS170833 |
| 2. File No. | SEIAA.3627/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHOGDOI BHASKAR NAGAR, KACHAGARAL MINING PERMIT AREA FOR SAND |
| 7. Name of Company/Organization | PHOENIX ENTERPRISE |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/02/2024

(e-signed)
Smti Neera Daulagupu
Member Secretary
SEIAA - (ASSAM)

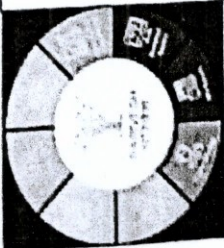
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ENVIRONMENTAL
CLEARANCE



This has reference to the proposal No. SIA/AS/MIN/453919/2023 dated 30/11/2023 for Environmental Clearance for collection of Sand from an allotted area of 0.55 Ha, falling under "Bhogdoi Bhaskar Nagar, Kachagaral Mining Permit Area for Sand" under Jorhat Forest Division, Dist. Jorhat by Phoenix Enterprise.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendments thereof. The "Bhogdoi Bhaskar Nagar, Kachagaral Mining Permit Area for Sand" under Jorhat Forest Division, Dist. Jorhat is measuring 3.61 Ha and the quantity of Sand to be collected is 7,000 (Seven Thousand) cu.m. from the proposed mining area within a period of one (1) year. The Sand shall be extracted by manual method as per mining plan. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents in its meeting held on 28/12/2023 and recommended for extraction of sand from the area within the limits of the GPS Co-ordinates as under:


| <u>Longitude</u> | <u>Latitude</u> |
|-------------------|-----------------|
| 1. 94°15'57.45" E | 26°44'53.42" N |
| 2. 94°15'58.19" E | 26°44'53.86" N |
| 3. 94°15'01.49" E | 26°44'47.39" N |
| 4. 94°15'02.34" E | 26°44'47.77" N |


The State Environment Impact Assessment Authority (SEIAA), Assam considered the proposal in its meeting held on 8/01/2024 and accepted the recommendations in the above said SEAC's minutes relating to the project and resolved to grant Environmental Clearance to the project under the provision of the EIA notification, 2006 and its subsequent amendments.

Accordingly, on recommendation of the SEAC and as per the EIA Notification-2006 and its subsequent amendments, the SEIAA in the meeting unanimously decided to grant Environmental Clearance for the project, with the specific as well as general terms and conditions, as follows:

I. Specific Conditions:

- 1) The Sand shall be extracted by manual method as per mining plan. Total minable quantity is 7,000 cu.m. (Seven Thousand) of sand within a period of one (1) year.
- 2) Mining shall be confined and limited to the area falling within the GPS coordinates.


Member Secretary
SEIAA, Assam


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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM
 MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVT OF INDIA
 BAMUNIMAIDAM, GUWAHATI 781021, ASSAM.

No. SEIAA.1715/2021/EC/09 /1447

Proposal No.SIA/AS/MIN/61228/2021

Dated: 7/7/2021

To

Sri Debanga Buragohain
 Na-Ali, Bolia Gohain Pukhuri,
 P.O. & P.S. Jorhat,
 Dist. Jorhat, Assam

Sub: - Environmental Clearance for Collection of Sand from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam by Sri Debanga Buragohain.

This has reference to your application for Prior Environmental Clearance dated 16/12/2020 along with Form-1M, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 8,000cu.m (Eight Thousand) only for 2 (Two) years @ 4,000cu.m (Four Thousand) only for per year.
 Total Allotted area: 1.80 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°09'10.81" | N- 26°47'03.24" |
| 2. E- 94°09'10.82" | N- 26°47'01.75" |
| 3. E- 94°08'56.78" | N- 26°46'58.63" |
| 4. E- 94°08'56.87" | N- 26°46'59.76" |

The Sand shall be extracted manual way from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 18/06/2021. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 28/06/2021 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 1.80 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

- The legal status of the mining area remains unchanged.
- The lease holder shall undertake adequate safeguard during extraction of Sand & ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
- Manual/Semi mechanize (as per Mining Plan) low impact extraction of Sand shall be undertaken.

msant
 Member Secretary
 State Level Environment Impact
 Assessment Authority, Assam,
 Bamunimaidam, Gnty-21

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/261120/2022 dated 11/03/2022 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 10,000cu.m. (Two Thousand) only for 2 (Two) years @ 5,000cu.m. (Five Thousand) only for per year.

Total Allotted area: 4.76 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°8'16.06" | N- 26°47'7.46" |
| 2. E- 94°8'17.05" | N- 26°47'7.51" |
| 3. E- 94°8'39.98" | N- 26°46'52.75" |
| 4. E- 94°8'41.19" | N- 26°46'51.48" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 12/04/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under I(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 04/05/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 4.76Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

ppd

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The Project Owner
SURESH AGARWALLA
Shishu Apartment, Hockey Stadium Road
P.O. Belyola, P.S. Beltola
Dist. Kamrup Metro, Assam -781028

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/406321/2022 dated 12 Dec 2022. The particulars of the environmental clearance granted to the project are as below.

| | |
|--|---|
| 1. EC Identification No. | EC23B000AS163648 |
| 2. File No. | SEIAA. 3252/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | N/A |
| 6. Name of Project | Bhogdoi River Dhodarali Mining Permit Area for Sand |
| 7. Name of Company/Organization | SURESH AGARWALLA |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/01/2023

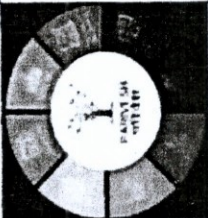
(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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06/01/2023

This has reference to your application for Prior Environmental Clearance **proposal no. SIA/AS/MIN/406321/2022 dated 09/11/2022** along with Form-1M, Form-2, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from **“Bhogdoi River Dhodarali Mining Permit Area for Sand under Jorhat Division**

The quantity of Sand to be collected is:

Sand: **4100 cu.m. sand (Four Thousand One Hundred) only for 2(two) years @ 2050 (Two thousand Fifty) cu.m only for per year.**

Total Allotted area: **3.50 Ha.**

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 92°19'58.35" | N- 26°39'02.35" |
| 2. E- 92°19'58.52" | N- 26°39'03.52" |
| 3. E- 92°20'14.97" | N- 26°38'52.18" |
| 4. E- 92°20'13.43" | N- 26°38'53.10" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from “Bhogdoi River Dhodarali Mining Permit Area for Sand under Jorhat Division

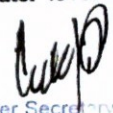
The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 16/12/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under I(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 28/12/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.50 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

1. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around


Member Secretary
SEIAA, Assam



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Assam)

To,

The
ANUPAM NIRMAN PRIVATE LIMITED
Bhaskar Nagar, By Lane 2
Zoo-Narengi Road
Guwahati - 781021 -781021



Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AS/MIN/261120/2022 dated 11 Mar 2022. The particulars of the environmental
clearance granted to the project are as below.

| | |
|---|-------------------------------|
| 1. EC Identification No. | EC22B001AS172251 |
| 2. File No. | SEIAA.2038/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Bhogdoi River Sand MPA Jorhat |
| 7. Name of Company/Organization | ANUPAM NIRMAN PRIVATE LIMITED |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 13/05/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/261120/2022 dated 11/03/2022 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 10,000 cu.m. (Two Thousand) only for 2 (Two) years @ 5,000 cu.m. (Five Thousand) only for per year.

Total Allotted area: 4.76 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°8'16.06" | N- 26°47'7.46" |
| 2. E- 94°8'17.05" | N- 26°47'7.51" |
| 3. E- 94°8'39.98" | N- 26°46'52.75" |
| 4. E- 94°8'41.19" | N- 26°46'51.48" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 12/04/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 04/05/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 4.76Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.



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ENVIRONMENTAL
CLEARANCE

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Government of India
Ministry of Environment, Forest and Climate Change
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Authority(SEIAA), ASSAM)



To,

The -1
PRIYANKA DUTTA
Gormur, Dulia Gaon, Jorhat, Assam -785007

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/419852/2023 dated 24 Feb 2023. The particulars of the environmental clearance granted to the project are as below

- | | |
|--|------------------------------------|
| 1. EC Identification No. | EC23B001AS188792 |
| 2. File No. | SEIAA3394/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | (a) Mining of minerals |
| 6. Name of Project | Kothalguri Sand-Mining Permit Area |
| 7. Name of Company/Organization | PRIYANKA DUTTA |
| 8. Location of Project | ASSAM'S |
| 9. TOR Date | N/A |



The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 16/05/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/419852/2023 dated 09/03/2023 along with Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Kothalguri Sand Mining Permit Area" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 4,000cu.m. (Four Thousand) only for 1 (One) year.

Allotted Area: 0.60 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°19'26.17" | N- 26°39'30.21" |
| 2. E- 94°19'25.70" | N- 26°39'30.91" |
| 3. E- 94°19'32.57" | N- 26°39'33.01" |
| 4. E- 94°19'30.34" | N- 26°39'32.77" |
| 5. E- 94°19'31.25" | N- 26°39'31.63" |

The Sand shall be extracted manual (as per Mining Plan) from "Kothalguri Sand Mining Permit Area" under Jorhat Forest Division, Dist. Jorhat, Assam.


The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 18/03/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 21/03/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 0.60 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.

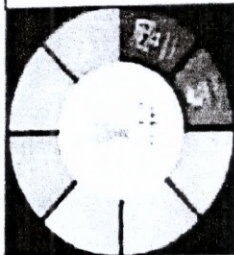

Member Secretary
SEIAA, Assam

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ENVIRONMENTAL
CLEARANCE

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Assam)

To,

The Proprietor
RANJAN TASHA
Pachim Bangalpukhuri, P.O. Jorhat, P.S. Jorhat, Dist Jorhat, Assam -
785007

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AS/MIN/235752/2021 dated 26 Oct 2021. The particulars of the environmental
clearance granted to the project are as below.

| | |
|---|---|
| 1. EC Identification No. | EC22B001AS137375 |
| 2. File No. | SEIAA.1889/2021 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHOGDOI RIVER SAND (MURMURIA) MINING PERMIT AREA |
| 7. Name of Company/Organization | RANJAN TASHA |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 20/01/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

*Note: A valid environmental clearance shall be one that has EC identification
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has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/235752/2021 dated 26/10/2021 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand (Murmuria) Mining Permit Area" under Jorhat Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 5,000cu.m. (Five Thousand) only for 2 (Two) years @ 2,500cu.m. (Two Thousand Five Hundred) only for per year.

Total Allotted area: 3.48 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| | <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|----------|-------------------------|-------------------------|
| Spot - 1 | | |
| | 1. E- 94°16'25.72" | N- 26°44'06.31" |
| | 2. E- 94°16'24.89" | N- 26°44'08.54" |
| | 3. E- 94°16'37.68" | N- 26°44'03.11" |
| | 4. E- 94°16'38.51" | N- 26°44'05.26" |
| Spot - 2 | | |
| | 1. E- 94°16'41.76" | N- 26°43'53.69" |
| | 2. E- 94°16'44.30" | N- 26°43'53.43" |
| | 3. E- 94°16'39.88" | N- 26°43'50.79" |
| | 4. E- 94°16'42.41" | N- 26°43'50.37" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Sand (Murmuria) Mining Permit Area" under Jorhat Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 16/12/2021. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 29/12/2021 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

(Handwritten Signature)

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Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), ASSAM)



To,

The Project Owner
BIBHUTI TAID
Na- Ali Bangalpukhuri
P.O. Lichubari
P.S. Lichubari
Dist. Jorhat, Assam -785008

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/406490/2022 dated 09 Mar 2023. The particulars of the environmental clearance granted to the project are as below.

| | |
|--|--|
| 1. EC Identification No. | EC23B001AS156121 |
| 2. File No. | SEIAA. 3371/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity Including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Bhogdoi River Murmuria 14 No. Line Mining Permit Area for Sand |
| 7. Name of Company/Organization | BIBHUTI TAID |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/04/2023

(e-signed)
Indreswar Kallita
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

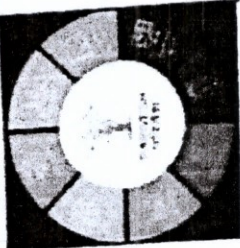
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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

ENVIRONMENTAL
CLEARANCE



This has reference to your application for Prior Environmental Clearance **proposal no. SIA/AS/MIN/406490/2023 dated 09/03/2023** along with Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Murmuria 14 No. Line Mining Permit Area for Sand" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 9,000cu.m. (Nine Thousand) only for 2 (Two) years @ 4,500cu.m. (Four Thousand Five Hundred) only for per year.

Allotted Area: 2.45 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°16'55.48" | N- 26°42'49.74" |
| 2. E- 94°16'56.86" | N- 26°42'51.60" |
| 3. E- 94°17'08.26" | N- 26°42'45.75" |
| 4. E- 94°17'06.52" | N- 26°42'47.66" |

The Sand shall be extracted manual (as per Mining Plan) from "Bhogdoi River Murmuria 14 No. Line Mining Permit Area for Sand" under Jorhat Forest Division, Dist. Jorhat, Assam.

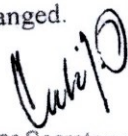
The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 18/03/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 29/03/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 2.45 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.


Member Secretary
SEIAA, Assam

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Government of India
 Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment
 Authority (SEIAA), Assam)

ENVIRONMENTAL
 CLEARANCE

To,

The Proprietor
 MR SUMESH TANTI
 Meleng Tea Estate, P.O. Fechual, P.S. Teok, Dist. Jorhat -785112

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/275659/2022 dated 27-Aug-2022. The particulars of the environmental clearance granted to the project are as below.

| | |
|--|---|
| 1. EC Identification No. | EC22B001AS147797 |
| 2. File No. | SEIAA. 3041/2022 |
| 3. Project Type | New. |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHOGDOI RIVER SAND (DULIAGAON) MINING PERMIT AERA |
| 7. Name of Company/Organization | MR SUMESH TANTI |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/10/2022

(e-signed)
 Indreswar Kalita
 Member Secretary
 SEIAA - (Assam)

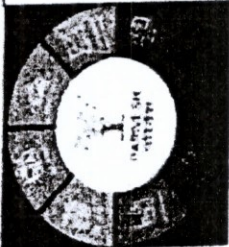
Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
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is has reference to your application for Prior Environmental Clearance proposal no. IA/AS/MIN/275659/2022 dated 27/08/2022 along with Form-1M, Form-2, Mining Plan, D.F.O. letter. Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand (Duliagaon) Mining Permit Area" Under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 5000cu.m. (Five Thousand) only for 2 (Two) years @ 2,500cu.m. (Two Thousand Five Hundred) for per year..

Total Allotted area: 0.65 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

| <u>Longitude (East)</u> | <u>Latitude (North)</u> |
|-------------------------|-------------------------|
| 1. E- 94°16'14.90" | N- 26°44'34.77" |
| 2. E- 94°16'15.41" | N- 26°44'34.17" |
| 3. E- 94°16'23.11" | N- 26°44'24.96" |
| 4. E- 94°16'22.85" | N- 26°44'25.16" |

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) From "Bhogdoi River Sand (Duliagaon) Mining Permit Aera" Under Jorhat Forest Division, Dist. Jorhat, Assam

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 16/09/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under i(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 28/09/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 0.65 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around

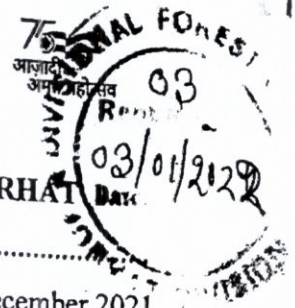
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OFFICE OF THE DEPUTY COMMISSIONER :: JORHAT DISTRICT :: JORHAT
 GOVT OF ASSAM
 (DEVELOPMENT BRANCH)

(2)



JP 1/2017/Pt-1/24

Dated Jorhat, the 20th December 2021

ORDER

Seen the letter No. JRT/NHIDCL/GM/NGR-JRT/01/Pt-11/2021/1935 dated 25/9/2021 of the General Manager (P), NHIDCL, PMU-Jorhat, Assam regarding permission to lift 80000 Cum Silt (Minor Mineral) from Bhogdoi River (40,000 Cum) and Malowali-1 (40,000 Cum) in connection with the work 'Rehabilitation and augmentation of the four laning of Numaligarh to Jorhat Section from km 402.500 to Km.453.000 (Design km 403.200 to km 454.240) of NH-37 except construction of Dergaon Bypass from km 426.800 to km 437.420 (Design km 427.400 to 438.720) in the State of Assam under SARDP-NE Phase A Project on EPC basis' and in pursuance of letter No. GM/MM/86-B(40)/Pt.VI/3361-65 dated 9/12/2021 and No. GM/MM/86-B(40)/Pt.VI/3356-60 dated 9/12/2021 of the Director, Directorate of Geology and Mining, Assam for approval of Mining Plan and on being satisfied, ex-post-facto permission is accorded as per Clause 28 of the AMMCR Rules, 2013.


 Deputy Commissioner
 Jorhat

Dated Jorhat, the 20th December 2021

Memo No. JP 1/2017/Pt-1/24(A)

Copy to:

1. The Director, Directorate of Geology and Mining, Assam for favour of kind information.
2. The Superintendent of Police, Jorhat for kind information and necessary action.
3. The Divisional Forest Officer, Jorhat. He is requested to monitor the extraction process so that all necessary instruction / guideline of the Govt. in this regard should be strictly followed including depositing of forest royalty on the basis of volume / quantity for which permit is granted as per rates prescribed in the First Schedule of AMMCR, 2013 alongwith other charges i.e 10 % of royalty to MMDRR fund , 10% royalty to DMF etc.
4. The District Transport Officer, Jorhat for information and necessary action.
5. The General Manager (P), NHIDCL, PMU-Jorhat for information and necessary action.
6. The Project Manager, Hindustan Construction Co. Ltd for information and necessary action.
7. Sri Prasurjya Kalita (Authorized Contractor) Hindustan Construction Co. Ltd for information and necessary action.


 Deputy Commissioner
 Jorhat

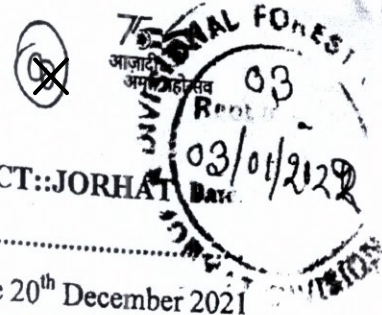
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GOVT OF ASSAM

OFFICE OF THE DEPUTY COMMISSIONER :: JORHAT DISTRICT :: JORHAT
(DEVELOPMENT BRANCH)

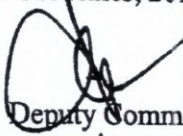
JP 1/2017/Pt-1/24



Dated Jorhat, the 20th December 2021

ORDER

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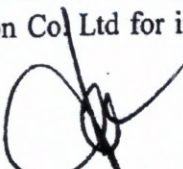

Deputy Commissioner
Jorhat

Memo No. JP 1/2017/Pt-1/24(A)

Dated Jorhat, the 20th December 2021

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7. Sri Prasurjya Kalita (Authorized Contractor) Hindustan Construction Co. Ltd for information and necessary action.


Deputy Commissioner
Jorhat

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भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-20042022-235241
CG-DL-E-20042022-235241

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1795]
No. 1795]

नई दिल्ली, बुधवार, अप्रैल 20, 2022/चैत्र 30, 1944
NEW DELHI, WEDNESDAY, APRIL 20, 2022/CHAITRA 30, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 अप्रैल, 2022

का.आ. 1886(अ).—केंद्रीय सरकार पर्यावरण और वन विभाग के पूर्ववर्ती मंत्रालय में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात ईआईए अधिसूचना, 2006 कहा गया है), परियोजनाओं की कतिपय प्रवर्ग के लिए पूर्व पर्यावरणीय मंजूरी आज्ञापक बनाने के लिए, संख्या का.आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की है।

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण (एसईआईए) का गठन प्रवर्ग ख के अधीन सभी प्रस्तावों के लिए पर्यावरण मंजूरी (ईसी) पर विचार और अनुदान के लिए प्रत्यायोजित शक्तियों का प्रयोग करने हेतु राज्य स्तर पर ईआईए अधिसूचना, 2006 के कार्यान्वयन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन किया गया है;

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण ने पर्यावरण मंजूरी मूल्यांकन प्रक्रिया में पिछले पंद्रह वर्षों में पर्याप्त अनुभव प्राप्त किया है और राज्य स्तर पर पर्यावरण मंजूरी प्रस्तावों के कुशल और पारदर्शी निपटान के लिए परिवेश पोर्टल के माध्यम से पूरी तरह से ऑनलाइन कर दिया गया है;

और केंद्रीय सरकार राज्य स्तर पर मंजूरी की प्रसुविधा के लिए पर्यावरण मंजूरी प्रक्रिया को और विकेंद्रीकृत करना आवश्यक समझती है;

और आज की तारीख में, सुरक्षा भागीदारी के महत्वपूर्ण तत्वों के साथ राष्ट्रीय रक्षा और सामरिक महत्व से संबंधित प्रवर्ग ख की परियोजनाओं का राज्य स्तर पर भी मूल्यांकन किया जा रहा है, जिसे केंद्रीय सरकार राष्ट्रीय सुरक्षा चिंताओं को ध्यान में रखते हुए केंद्रीय रूप से मूल्यांकन करना आवश्यक समझती है;

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा को समाप्त करने के पश्चात, लोकहित में भारत सरकार की तत्कालीन पर्यावरण एवं वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006, की अधिसूचना में निम्नलिखित और संशोधन करती है अर्थात्:-

उक्त अधिसूचना में-

(1) पैरा 4 में, उप-पैरा (iii) क) के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

(iii) क) राष्ट्रीय रक्षा या सामरिक या सुरक्षा महत्व से संबंधित हैं या जिन्हें केंद्रीय सरकार द्वारा संकटकाल जैसे महामारी, प्राकृतिक आपदाओं जैसी अत्यावश्यकताओं के कारण ऐसी प्रवर्ग 'ख' परियोजनाओं को अधिसूचित किया गया है या राष्ट्रीय कार्यक्रमों या स्कीमों या मिशन या ऐसी परियोजनाओं के अधीन पर्यावरण के अनुकूल क्रियाकलापों का संवर्धन करने के लिए जो इस अधिसूचना में यथा अधिकथित समय-सीमा से अधिक विलंबित हैं और समय-समय पर इस संबंध में यथा-अधिकथित मानदंडों को पूरा करती हैं, उन्हें केंद्रीय स्तर पर प्रवर्ग 'ख' परियोजनाओं के रूप में विचार किया जाएगा;

(2) अनुसूची में, -

(i) मद 1(क) के सामने, -

(क) स्तंभ (3) में, -

(क) गैर-कोयला खनन पट्टे के संबंध में "> 100 हेक्टेयर खनन पट्टा क्षेत्र" के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

"कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में >250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) ">150 हेक्टेयर" प्रतीक, अंक और अक्षर के स्थान पर, "> 500 हेक्टेयर" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) स्तंभ (4) में, -

(क) गैर-कोयला खनन के संबंध में <100 हेक्टेयर खनन पट्टा क्षेत्र के स्थान पर,

पट्टा", निम्नलिखित रखा जाएगा, अर्थात्: -

"लघु खनिज खनन पट्टों के संबंध में सभी खनन पट्टा क्षेत्र और कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में <250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) "<150 हेक्टेयर" के प्रतीकों, अंकों और अक्षरों के स्थान पर "<500 हेक्टेयर" के प्रतीक, अंक और अक्षर रखे जाएंगे;

(ii) मद 1(ग) के सामने, -

(क) स्तंभ (3) में, -

(क) क्रम संख्या (i) में, "> 50 मेगावाट, प्रतीकों, अंकों और अक्षरों के स्थान पर "> 100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, -

(क) क्रम संख्या (i) में, "<50 मेगावाट" प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) में, -

(I) "और <50,000 हेक्टेयर" शब्द, प्रतीक और अंक का लोप किया जाएगा;

(II) बिंदु (ग) में सारणी में, "से <50,000" शब्द, प्रतीक और अंक का लोप किया जाएगा; ।

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(ग) स्तंभ (5) में, क्रम संख्या (ii) के पश्चात, निम्नलिखित क्रम संख्या अंतःस्थापित किया जाएगा, अर्थात् :-

"(iii) अंतर-राज्यीय मुद्दों से संबंधित सिंचाई परियोजनाओं का मूल्यांकन केंद्रीय स्तर पर श्रेणी में परिवर्तन के बिना किया जाएगा";

(iii) मद 1(घ) के सामने,-

(क) स्तंभ (3) में, "> 50 मेगावाट" प्रतीकों, अंकों और अक्षरों के स्थान पर, "> 100 मेगावाट" प्रतीकों, अंकों और अक्षरों को रखा जाएगा;

(ख) स्तंभ (4) में, "<50 मेगावाट" प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(iv) मद 2(क) के सामने, -

(क) स्तंभ (3) में, ">1" प्रतीकों और अंक के स्थान पर, ">2.5" प्रतीकों और अंक को रखा जाएगा;

(ख) स्तंभ (4) में, "<1" प्रतीकों और अंक के स्थान पर, "< 2.5" प्रतीक और अंक रखे जाएंगे;

(ग) स्तंभ (5) में, विद्यमान पैरा के पश्चात, निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात्: -

"खनन पट्टा क्षेत्र के भीतर स्थित धुलाई मशीनों के साथ एकीकृत कोयला खनन परियोजनाओं को कोयला खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार केंद्रीय स्तर या राज्य स्तर पर, यथास्थिति, विचार किया जाना जारी रहेगा";

(v) मद 2 (ख) के सामने, -

(क) स्तंभ (3) में, विद्यमान प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, "<0.5 मिलियन टीपीए का उत्पादन" प्रतीक, अंक, शब्द और अक्षर के स्थान पर, "सभी खनिज परिष्करण परियोजना, परिष्करण की प्रक्रिया पर ध्यान दिए बिना" शब्द रखे जाएंगे;

(ग) स्तंभ (5) में, विद्यमान पैरा के पश्चात, निम्नलिखित पैरा रखा जाएगा,

अर्थात्: -

"भीतर स्थित लाभकारी संयंत्रों के साथ एकीकृत खनन परियोजनाएं खनन पट्टा क्षेत्र पर केन्द्रीय स्तर पर विचार किया जाता रहेगा या यथास्थिति, राज्य स्तर, खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार।";

(vi) मद 7 (क) के सामने,-

(क) स्तंभ (3) में, "सभी परियोजनाओं" शब्दों के स्थान पर "सभी नई परियोजनाएं" शब्द रखे जाएंगे;

(ख) स्तंभ (4) में, निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात्: -

"सभी विस्तार परियोजनाएं, जिनमें हवाई पट्टियां भी सम्मिलित हैं, जो वाणिज्यिक उपयोग के लिए हैं।"

[फा. सं. आईए 3-22/10/2022-आईए. III]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड III, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 1807(अ), तारीख 12 अप्रैल, 2022 द्वारा अंतिम संशोधन किया गया था।

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MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th April, 2022

S.O. 1886(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the EIA Notification, 2006), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, the State Environment Impact Assessment Authorities (SEIAAs) have been constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for implementation of the EIA Notification, 2006 at State level for exercising delegated powers to consider and grant Environmental Clearance (EC) for all proposals under Category B;

And whereas, the SEIAAs have gained substantial experience over the past fifteen years in the EC appraisal process and the process at the State level has also been made completely online through the PARIVESH portal for efficient and transparent disposal of EC proposals;

And whereas, the Central Government deems it necessary to further decentralise the EC process for facilitating clearances at State level;

And whereas, as on date, category 'B' projects, relating to national defence and strategic importance with significant element of security involvement are also being appraised at the State level which, the Central Government deems it necessary to be appraised centrally taking into account national security concerns;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(1) in paragraph 4, for sub-paragraph (iii a), the following shall be substituted, namely:-

(iii a) Such Category 'B' projects, relating to the National defence or strategic or security importance or those as notified by the Central Government on account of exigencies such as pandemics, natural disasters or to promote environmentally friendly activities under National Programmes or Schemes or Missions or such projects which are inordinately delayed beyond the stipulated timeline as laid down in this notification and also meet the criteria as laid down in this regard from time to time, shall be considered at the Central level as Category 'B' projects;

(2) in the Schedule,-

(i) against item 1(a),-

(a) in column (3),-

(A) for ">100 ha. of mining lease area in respect of non-coal mining lease", the following shall be substituted, namely:-

">250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbol, figures and letters "> 150 ha", the symbol, figures and letters "> 500 ha" shall be substituted;

(b) in column (4),-

(A) for "≤ 100 ha of mining lease area in respect of non-coal mine lease", the following shall be substituted, namely:-

"All mining lease area in respect of minor mineral mining leases and ≤ 250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbols, figures and letters " ≤ 150 ha", the symbols, figures and letters " ≤ 500 ha" shall be substituted;

(ii) against item 1(c),-

(a) in column (3),-

(A) in serial number (i), for the symbols, figures and letters " ≥ 50 MW", the symbols, figures and letters " ≥ 100 MW" shall be substituted;

(B) serial number (ii) and the entries relating thereto shall be omitted;

(b) in column (4),-

(A) in serial number (i), for the symbol, figures and letters " < 50 MW", the symbol, figures and letters " < 100 MW" shall be substituted;

(B) in serial number (ii),-

(I) the word, symbol and figures "and $< 50,000$ ha." shall be omitted;

(II) in point (c) in the table, the word, symbol and figures "to $< 50,000$ " shall be omitted;

(c) in column (5), after serial number (ii), the following serial number shall be inserted, namely:-

"(iii) Irrigation projects involving Inter-State issues shall be appraised at Central level without change in category.";

(iii) against item 1(d),-

(a) in column (3), for the symbols, figures and letters " ≥ 50 MW", the symbols, figures and letters " ≥ 100 MW" shall be substituted;

(b) in column (4), for the symbol, figures and letters " < 50 MW", the symbol, figures and letters " < 100 MW" shall be substituted;

(iv) against item 2(a),-

(a) in column (3), for the symbols and figure " ≥ 1 ", the symbols and figures " ≥ 2.5 " shall be substituted;

(b) in column (4), for the symbols and figure " < 1 ", the symbols and figures " < 2.5 " shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:-

"Integrated coal mining projects with washeries located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for coal mining projects.";

(v) against item 2 (b),-

(a) in column (3), the existing entries shall be omitted;

(b) in column (4), for the symbol, figures, words and letters " < 0.5 million TPA throughput", the words "All mineral beneficiation projects irrespective of the procedure for beneficiation" shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:-

"Integrated mining projects with beneficiation plants located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for mining projects.";

(vi) against item 7 (a),-

(a) in column (3), for the words "All projects", the words "All new projects" shall be substituted;

(b) in column (4), the following shall be inserted, namely:—

“All expansions projects, including airstrips, which are for commercial use.”.

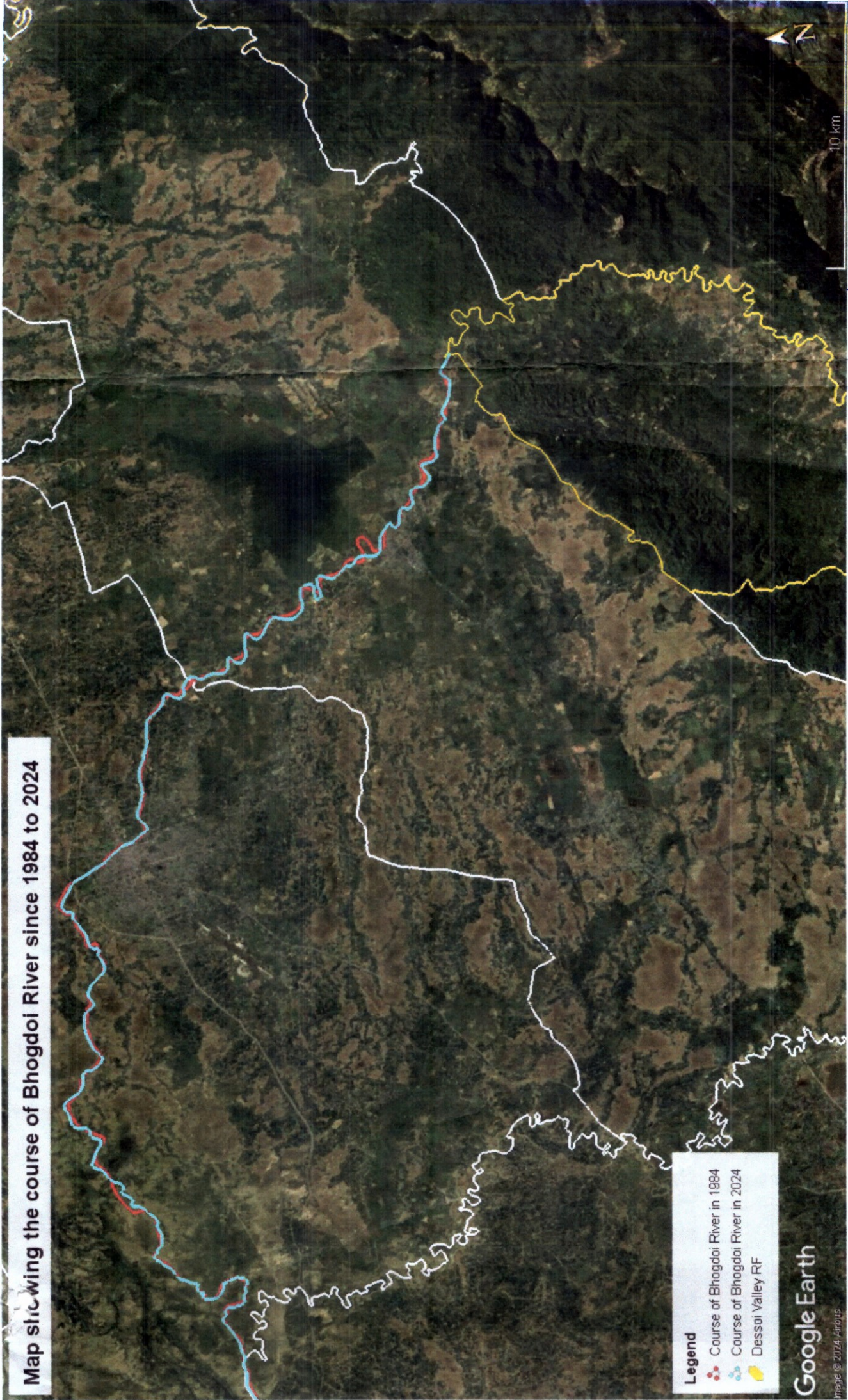
[F. No. IA3-22/10/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section III, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide, the notification number S.O. 1807(E), dated the 12th April, 2022.

Annexure - C

Map showing the course of Bhogdoi River since 1984 to 2024



Legend

- Course of Bhogdoi River in 1984
- Course of Bhogdoi River in 2024
- Desso Valley RF

Google Earth
Image © 2024 Airbus

[Signature]
DIVISIONAL FOREST OFFICER
JORHAT DIVISION, JORHAT